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SHRI M. S. GURUPADASWAMY: The<sub>n</sub> where is the difficulty?

SHRI KHURSHID ALAM KHAN: That is only an imagination.

SHRI G. VARADARAJ: I want to make one point. Instead of reserving all items for the handloom sector, why we should not reserve these items only for power-loom sector?

SHRI KHURSHID ALAM KHAN: There is no need for powerloom sector, because they have got option to produce any item except which has been reserved for the handloom

SHRI G. VARADARJ: You have reserved 22 varieties... (*Interruptions*)

SHRI THANGABAALU (Tamil Nadu) : Sir, the Minister is talking onl about powerloom. What about handloom sector?

SHRI KHURSHID ALAM KHAN. Sir, for one week they talk about handloom and th.; next week they talk about power-loom.

SHRI G. VARADARAJ: You appoint another committee to go into this matter.

SHRI KHURSHID ALAM KHAN: There is no need for appointing a committee. A committee which was appointed consisted of experts and their recommendations were accepted by the Government. I do not see any justification for appointment of another committee.

# I. THE CONSTITUTION (FIFTY-FOURTH AMENDMENT) BILL, 1986. n. THE HIGH COURT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) AMENDMENT BILL, 1986.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); We will take up the Constitution (Fifty-Fourth Amendment) Bill, 1986 and the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRT H. R. BHARDWAJ); Sir, I move;

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration. Sir, I also move;

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958, as passed by the Lok Sabha, be taken into consideration."

Sir, since the commencement of the Constitution there has not been any increase in the salary of Judges of High Courts and Supreme Court as laid down in part 'B' of the second schedule of the Constitution of India. There has, however been some improvement in the service conditions of Judges mainly through High Court and Supreme Court Judges (Conditions of Service) Amendment Act, 1976. Still, there has been a growing feeling that the salaries of judges are not adequate to attract the best'talent from the bar. Various proposals for making improvement in the service conditions of judges have been received by the government of India from time to time. TWi \*:hief Justices conference held in Febraray, 1985 made certain recommendations and pursuant to some resolution stressing the need for improving the service conditions of judges including increase in their salaries. The Joint Conference of Chief Justices. Chief Ministers and Uw Minister held on 31st August and i< September, 1985 in New Delhi also discussed the question of making substantial improvement in the service conditions of judges and passed resolution in this regard The rhief Justice of India forwarded x consolidated proposal for making imrirovement in the service conditions of iudges to \*he Government in September 1985. The Government have examined thf proposal sent by Chief Justice of Tndia ip detail and hav, decided to increase the salaries of Judges and also to make improvement in trie other service conditions of iudees of High Courts and judges of Supreme Court. To achieve the objective of the increase in the salary, ft is proposed to amend part D of the Second Schedule to the Constitution. The amendment also envwaae\* increase in the salaries of

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supreme Court Judges judges in future by an Act of Parliament. Thus removing the rigidity in the pay-structure of judges. For making othei improvements, in the service conditions of judges, it is proposed to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958. The amendment Bill provides for carry forward of leave to the High Court judges elevated from service and Supreme Court judges elevated from High Court upto 180 days. Facilities of staff cars with 150 iitres of petrol per month and sumptuary allowance at the enhanced rates. The rates of pension and family pension have been enhanced nnd maximum ceiling on gratuity is enhanced from Rs. 30,000 to Rs. 50,000. Besides this, it is also proposed to extend some other benefits to the judges through the amendment of their respective

Sir, this Bill got unanimous support in the other House and I am fully confident that this Bill will receive the wholehearted and unanimous support of the whole House here also

The question was proposed.

THE MINISTER OF LAW AND JUSTICE (SHRI ASOKE KUMAR SEN): Sir, may I suggest that the debate may be common for both.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): Yes.

SHRI SUKOMAL SEN (West Bengal): Mr. Vice-Chairman, Sir, I am in general agreement with the Bill for Constitution Amendment for the Conditions of Service of the Supreme Court and High Court Judges and I am trying to support the Bill but I have certain observations to make. Sir, this question of raising the salaries and other perquisites of High Court and Supreme Court judges was a long pending issue and by bringing this Bill into the Parliament, the Government has made a very candid admission to the fact that it has failed to contain the prices. It is the failure of their policy. In the statement of objects and reasons, it iias been mentioned that since prices have gone up, so increase in allowances is necessary. Prices of petrol have gone up. So, increase in car allowance.

is necessary. All these things are mentioned in the statement of objects and reasons. This itself is an admission of the failure of the Government to contain prices. Now, whatever it is, the salaries and other perquisities of other sections of Government employees, are required to be revised. In fact, the Fourth Pay Commission has recommended some revision, although it has not been totally satisfying to the employees, there are objections to it and amendments are to be made. But the Pay Commission was appointed for revision of pay scales and to a certain extent, that has been done. So the salaries and other amenities of the judges also, whether they work fa the High Courts or in the Supreme Court, should be improved. I agree to it. But at the same time. I would like to say that simply increasing the salaries and other amenities of the judges is not the whole thing. The judicial system is a very important component of the political system of our country, the political structure of the country, the State structure of the country. If the judicial system works properly, the political system also will be able to work, in a better way. If the system doe not work properly, so many maladies will develop inside the society and ultimately the people will be the sufferers: they will be the victims.

Now the general complaint from the people against the judiciary is that justice is delayed. Everybody is aware of the old saying that justice delayed is justice denied. Now. in our country, although it is a very old saying, we could not overcome this malady. Even now justice is not only being delayed but it is being further delayed. There is an estimate that about five lakhs of cases are pending before the Supreme Court and the High Courts of the country. One report says that 50.000 cases are pending in the Supreme Court alone. Nobody knows when these cases will be disposed of. Also one does not know what is the rate of disposal of these cases either in the Supreme Court or in the High Courts and when the Supreme Court or the High Court's are going to dispose of the cases so that people get justice. And in this House so many times these issues have been discussed as to how to increase the efficiency of the judiciary. By efficiency J

[Shri Sukomal Sen]

mean quick, disposal of the cases. Although it has been discussed many times nothing as been done as yet. So, while supporting this B'll, I would like to know from the hon. Minister what steps hwe b'en taken to speed up to the disposal of the cases that are pending before the High Courts and the Supreme Court. There is one report that the Supreme Court ;tse!f receives about 40,000 writ petitions a year, out of which about 5,000 writ petitions are admitted. If it is a fact, how is the Supreme Court going to tackle this si-.'.ation?

Now, tiiere is a problem—and 'hat problem also has been discussed in this House several times—that a large number of vacancies exist in the Supreme Court as well as in the High Courts. What steps has the Government taken to fill up these incies speedily? In the case of those who retire on superannuation, the date of superannuation is known to the Government. The Government should plan for ilHng up those vacancies. If somebody dies in harness or somebody resigns all of a. c'dden^ then it is a different th-'ng. Bat cirement on superannuation is Known to the Government. So there should not be any delay in filling up the vacancies. But there ig a consistent complaint agninst the Government that the Government always delays in making appointments and as a result, a number of vacancies s'ill t>xiat in the Supreme Court a<sub>s</sub> well as in the High Courts.

Apart from these difficulties, it is very difficult for the poor people of our country to get justice. Justice has become a very costly affair. Under the Constitution all citizens are equal before the law Thar 5s very good. But it is extremely difficult for the poor people to get justi-> tinder the law of the land. What is the legal aid system? So many things have been said about the legal aid system. I want to know whether the Government has been ab?e to evolve an effective legal aid system which actually comes to the aid of poorer sections of the people who are suffering from so many kinds of oppression in the society, who are suffering from sq m?ny

They cannot afford to go to court and even if they go to court, they cannot get justice. There are so many complications in the court that ,'or pior people, for ignorant people, who cannot pay, who are not enlightened, who are not educated it is very difficult to get any justice there. With so many complications and redtapism of the judiciary, of the lower courts, the High Courts and the Supreme Court, the situation becomes worse indeed for the poor people. While this is so on. one hand, on the other the lawyer's fee is quite a prohibitive factor. The honourable Minister is an emment lawyer himself and he knows the amount of fee involved. Poor people cannot engage a lawyer, a lawyer who has some sense. That is why our present Chief lustice is on record saying that the system of  $\rho vx$  country is on the verge of collapsing. This comes from the mouth of the Chief Justice himself\* As I said, judiciary is a very important component of our system. Therefore, something should be done immediately and sufficient attention must be paid to the problem to remedy the system to make it a little more perfect, so that the people of country can get justice. I have great confiedence in our honouroble Minister. He is an eminent 'advocate. But so far I know, we see that he is so much busy in West Bengal politics that he has very little time left for looking after his department sere. T do not know what his junior colleague s doing. But as far as the 'honourable Minister; concerned, he is precoccuned in Bengal. That is why he camiut fcsk after his department c,nd the system here. T would request him to do some Justice to his department while doing justice to his party in Bengal.

Before T conclude. there is another. While "troorting this Bill and urging vipon him to tzrrprove the system, I would like - say that the standard of judicfriry— Derbaps the honourable Minister will agree ith me—is also falling day by day. What I '« the reason? Why are best persons not eomire to the judicial There chni.iij be p probe into this. I service? would liks to have statistics as to the number of brffl- liant boys ifrom differen universities opting I for judicial service. In the P<sup>ast</sup> the best of boys issued come to the judicial ser-

vice. But I am afraid now that jrge 'or joining the judicial service is no longer there. Only some mediocre people are coming. Not only that. Because of political interference also in the judiciary many brilliant boys are not coming forward and the system is losing its standards day by day. In conclusion, I would also say that iudiciary must also be made impartial. I know as communist that since our systemi is classdivided, is capitalist, jn a class society justice also has class bias.  $A_s$  a result I find all our judicial pronouncements have a class bias in favour of the rich, of the capitalist and the 'haves'. Taking it for granted that this class bias will be there, I would like to point out that this class bias should not manifest itself so. very crudely. Sometimes it manifests very' crudely. What is happening in the High Court in West Bengal? There sometimes the High Court assumes itself as a super executive, overriding the executive, becoming the super-executive, as if they are ruling the State, as if they are, ruling the country. In West Bengal, so many land cases went to the Courts and the land-owners went to the Court<sub>8</sub> and easily . got the injunction. The Government is going to take certain measures for land reforms and all these measures have been thwarted by the High Court which is easily granting injunctions in favour of the landowners. As a result, who are the sufferers? It is only the poor who are the sufferers peasants, the landless people who are the sufferers, ven the budga operation in West Bengal has been very much thwarted because the High Court intervened and a number of injunctions have been issued by the High Court which put the Government in great difficulties. Now, if y vu go to West Bengal, you can see o"e thing. If anybody files a case againsi the Government, he will get an injunction ard he will win his case in the Hieh Court. So, sometimes this class bias becomes so crude that the people get disguised w'th the judiciary and the impartiality of the judiciary comes into question. The impartiality of the judiciary is being questioned because of this. So, T would like to make one request to the honourable Minirter, It is all right. Since it is a capitalist society the whole system is supporting the "<\* only and the judiciary also win support the rich. But there should be some limit. tl;eTe

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should be some decorum and mere saoulo be some moderation. With som-; modesty they should do it, i do not expect any impartial system of judiciary in a class-biased society. That is why my request to the honourable Minister is that '.e should see to it that the welfare measures undertaken by the State like land reforms are not thwarted by the judiciary by interfering as it is doing in West Bengal now. Thank you, Sir.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); Now, Mr. Madan Bhatia.

SHRI MADAN BHATIA (Nominated). Mr. Vice-Chairman, "Sir, I rise to support this Constitution (Amendment) Bill and the connected Bill.

Sir, these Bills are not the price which the nation is seeking to pay to secure the impartiality and the independence of the judiciary. The impartiality of a judge does not come from the amount of money that you place in his hands. It comes from hist moral fibre. So, this is the tribute which the nation is seeking to pay to the tremendous service which the higher judicial institutions of the country have rendered to the Indian people. These Bills are also a tribute to the integrity of the higher judicial institutions of the country.

Sir. if you look at the Constitution, you will see that the Supreme Court and the High Courts constitute one of the most powerful bonds for the unity of India, whether by composition or by jurisdiction. If we take the composition of the High Courts, you will see that the Judges of the High Courts are appointed by the President of India, of course, in consultation with the Governors of the States. The Judges of the Supreme Court are appointed by the President of India., unlike the courts in other federal democracies like the United States, the jurisdiction of the High Courts and the Supreme Court is not ' limited to the interpretation of the Constitution alone °r to the applicability of he federal laws, but the jurisdiction of the High Courts and the Supreme Court of Inlia takes within its ambit every possible dispute which may arise in any part <# the country out of any particular law. This

{Shri Madan Bhatia] is the unifying factor so far as India is concerned.

Sir. the High Courts and the Supreme Court have become the people's armoury against possible onslaughts by any excessive use or abuse of the executive power and any unconstitutional exercise of power even by the Legislatures. The Supreme Court and the High Courts have become the standardbearers of the Fundamental Rights of the India citizens, the basic human rights of the Indian people. It is the Suprme Court, close with the High Courts on is heels, which has given new dimensions and has raised new horizons about the fundamental rights of the Indian people. The hon. Member has said that the Supreme Court and the High Courts are not fully conscious of the rights of the people. I respectfully submit that the past history of these courts shows that if today the dimensions of pers'onal liberty and the dimensions of the fundamental rights of the Indian citizens as enshrined in the Constitution, have gone far beyond the concepts of the founding fathers of the Constitution, it is because of the evolving process of law on which' the Supreme Court and the High Courts had embarked. This exhilarating; process of the development of law started] with Menaka Gandhi's case. What were the points in that case? (Interruptions) Her passport had been impounded in public interest. She went to the Supreme Court. Her first point was that her right to go abroad is a part of her personal liberty. Her point was that these fundamental rights like personal liberty and the rights enshrined in Article 19 of the Constitution are basic human rights which cannot be confined to the frontiers of India. There are no geographical barriers to the exercise of these rights. These are basic human rights and they extend beyond the geographical barriers of the country.

Her second point was that personal liberty does not mean merely freedom, from personal or physical restraint. The expression 'personal liberty' is of the widest amplitude, it takes within its ambit the right of a human being to exercise his intellectual his moral, economic and

his social ideas and concepts witnout any restraint

Her third point which was the most important point, was 'hat no person can be deprived of his personal liberty except by a procedure which is fair and reasonable.

Till then Article 21 had been interpreted 'to mean that any procedure which is prescribed by Parliament will be good enough to take away the personal right of a citizen. It is for the first time that the Supreme Court accepted all these points and came to the conclusion that these. fundamental rights are not confined to the barriers or to the frontiers of India. Secondly, the expression 'personal liberty\* is of the widest amplitude. Thirdly, no person can be deprived of his personal liberty except in accordance with the procedure which is fair, which is reasonable and which is equitable. This was the introduction of the American concept of the due process into the Constitution through judicial interpretation brought about by the Supreme Court of India. When the Constitution was framed the founding-fathers of the Constitution were advised not to put in this clause from the American Constitution which says that no person shall be deprived of his liberty, property or life except in accordance with the due process of law. They were warned that if they brought in the concept of the due process thil would mean endless litigation in the country and endless challenges to the actions of the Executive. They accepted this advice and excluded the Executive, the expression 'due process' from Article 21. Article 21 merely said that a person: / shall not be deprived of his personal liberty except in accardance with the procedure established by law which till Maneka Gandhi's case, was interpreted to mean that if the Parliament thinks it advisable" to prescribe any procedure, whether it is reasonable or not reasonable that will be good enough to meet the requirements of Article 21. This is for the first time and we owe it to Jod-es of the Supreme Court to have given this new concept to Article 21. And after that the Supreme Court has not lopked

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back. The Supreme Court has gone further. Right to livelihood has now been described by the Court as a part of Supreme personal liberty. Right of even access to the rest, of India for the hill people by the construction of a road which will connect that little tiny village in the high mountains with the rest of the country has been taken by the supreme Court as a Fundamental Right, as a part of personal liberty. This is the extent to which the Supreme Court has gone. This is how the Supreme Court has evolved the basic human rights of the Indian people. And it is-in tribute to this tremendous service which has been rendered by the Supreme Court and tile High Courts close on the heels of the Supreme Court that we stand here today to pay this tribute to the highest judicial institutions of the country by making this amendment in the Constitution.

Sir, it is no doubt, at the same time. I am not unaware of that basic constitu tional doctrine, namely separation of po What is that doctrine? That doctrine provides that there should of po not be excessive concentration wers in any of the of the State, namely three organs the judiciary or the executive or the legislature. If there is excessive concentration of power in any of these three powers, then according K» Locke and Montesquieu, this would be the collapse of liberty. I do not mean to suggest that the Supreme Court and the High the highest judicial institutions of Courts the nation should concentrate within them selves the power which will be excessive and which will amount to encroachment on the powers of the executive or on the powers of the legislanire. Tf Sir, the executive goes wrong, the Parliament and the Judiciary are there to correct it. If the Parliament goes wrong and makes which are unconstitutional, the Judiciary is there to "correct the Parliament. Judiciary goes wronc, there is no check in the Constitution except the inherent One of the famous self-restraint. American Judges has said that the only check and restraint on, the exercise of judicial powers by the Judiciary is the inherent judicial self-restraint. Therefore, the principles of law which have been evolved, namely judicial activism atvi miMiV

interest litigation—I am fully awate— have to be harmonised with the doctrine of separation for powers. What is judicial activism? The hon. Chief Justice of Ind'a! has described this in these words "A Judge is not an artisan; he is an artist who\* not merely interprets the law but he creates the law, evolves the law in order to meet the new challenges which are thrown up from to time by the country." This is time judicial activism. And what is the doctrine of public interest litigation? The doctrine is that the courts on their own shall sjep in wherever there is an act of omission or commission or abuse of power or non-compliance with the Fundamental Rights of a citizen on their own and will come to the rescue of the citizens of the country. These doctrines are there. But no doubt, I have no doubt in my mind that these two doctrines will gradually find harmony with the doctrine pression was given by the Supreme Court pressing was given by the Supreme Court itself and T would just close in one or two mimites. Sir, with these words. This was the well-known case of Shrimati Tndira Gandhi Versus Raj Narain. The Supreme Court says regarding this doctrine of separation of powers that:

"The concentration of powers in any one organ may, by upsetting that fine balance between the three organs, destroy the fundamental premises of a democratic Government to which we are pledged. The three organs must act in concert, not that their respective functions should not ever touch one another. If this limitation is respected and preserved, it is impossible for that situation to arise which Locke and Montesquieu regarded as the collapse of liberty—the monopoly or the disproportionate accumulation of power in one sphere."

Sir, in the end I would respectfully submit that we are increasing the salaries of the judges, we are increasing the allowances of the judges and these will be a great national investment towards the independence of judiciary if after the retirement of a High Court judge and a Supreme Court judge he is entitled to the

[Shri Madan Bhatia]

ment. This will enable the hon. judges after retirement to live with the same dignity with which they were adorning the offices before their retirement. This will remove any possibility, any necessity of the hon. judges of the High Courts and the Supreme Court after retirement to look for another appointment with the Government or otherwise, and that will be the investment towards the independence of the judiciary. Thank you.

SHRI P. BABUL REDDY (Andhra Pradesh); Mr. Vice-Chairman, Sir, these two Bills, the Constitution (Fifty-fourth, Amendment) Bill, 1986. and the High, Court and Supreme Court Judges (Conditions of Service) Amendment Bill, 1986, are being considered together and in the House also all the sections are together in supporting the Bills. There is no difference of opinion. Sir, I was exteremely happy to read that in trie Lok Sabha 400 Members, who were present when the Bills were being considered, have supported the Bills with one voice. Perhaps that is a new record. Of course, I am subject to correction. X think perhaps there was no other Bill which received the support of 400 Members till now.

Sir, I was very happy, and this is really a compliment to the working of judiciary in the country, that the Government was at least thinking of improving the conditions of the judges though balatedly. Sir, it was about 10 years back, i.e., on the 11th July, 1966. that a judge of the Bombay High Court resigned from his office declaring publicly the reasons which prompted the resignation. Even then in 1966, at that time the inflation was not of the present order, he said "The compensation which goes with the judge's position is very nearly vanished against the background of rising prices, growing inua-tion and high taxation. The present conditions of service are not consistent with! the position which the office of a judge imposes on him and which he is expected to maintain." Sir, the judge who resigned then is no other than late Mr. Gokhate who later on became the Law Minister. In the year 1976. Mr. Gokhale tried to

make certain improvements. But untortunately, I do not know the reasons why the Second Schedule was not amended to increase salaries of judges Sir, before Independence, i.e., prior to 1947 a Judge of the High Court was drawing a salary of Rs.'4000 considered to be a princely salary. Sir, I remember Sardar Vallabhai Patel as Home Minister appealed to the judges to make sacrifices, to reduce their salaries so that the poor man living in this country, his condition could be bettered. Some judges responded voluntarily. They cut down their salaries. After the passing of the Constitution ' when everything is going up, the salary of the judges has been reduced from Rs. 4000 to Rs. 3500. This was the position in the year 1950. After 1956, the course of the last 36 years the salaries of all sections <yf workers are going up. I understand thai one hon. Member mentioned in the Lok Sabha that the salary of a 6weeper in the Premier Automobiles waa Rs. 2500 per month. But a judge who decided industrial disputes stiling there gets only Rs. 1800 and he would be considering with tears the awful conditions of sweepers who get R<sub>s</sub>. 2500 per month. This is the pitiable position in which the judges are placed. With this background, there cannot be two opinions and rightly j<sub>n</sub> the Lok Sabha also it was supported by 'all the Members who were present. I support all the amendments wholeheartedly but I have my reservations with respect to one amendment relating to staff car and 150|litres of petrol I do not know whether it has been worked out in monetary terms. I am not grudging; judges should be given all the facilities. But I feel many people may not have worked it out, I worked it out. It costs Rs. 5000 per month One thousand is the petrol cost; then one thousand minimum 's the driver's salary; interest and • depreciation would come to about Rs. 2000 and one thousand for maintenance, because once it is a Government car, the, maintenance cost jumps up, because s<sub>0</sub> many people, have to be fed. So, Rs. 5000 comes in monetary terms. I am not grudging; but I don't think they have applied their mind to this aspect. There are 480 judges in the High Courts, in the country. Poor people are suffering. But once again I

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may repeat; I am not at a" grudging whatever facilities are provided to the judges. You be generous with the judges. After all in a country which has accepted the rule of law as the governing principle, judges who are the persons who should uphold the democratic values' ultimately and assure fundamental lights to the poor people, have got to be provided with al<sup>1</sup> facilities. But there should be a limit on the generosity. What I humbly propose is that they can be given a liberal car allowance. Now they are being given Rs. 250(V if they live in their own house, because they have to be provided rentfree accommodation. Now, instead of spending Rs. 5000]- you can, suggest an alternative to them to accept Rs. 2500|- as car allowance It would be a saving to the Government and they would gladly accept it. But here I think the provision made is a thoughtless provision. Perhaps, reasoning is that when Ministers are given cars why not the judges? But Minister has got So many things If there is fire, he has to go; if there is a strike somewhere, he has to rush there and he requires Car to rush toi so many places. But the judge goes in the morning to the court and safely re>" turns home in the evening. Why should you give him a car? What will the driver do? The judge would be working...

SHRI BAHARUL ISLAM (Assam): Let me clarify that...

THE VICE-CHATRMAN (DR. BAPU KALDATE); You can answer when you speak.

SHRI P. BABUL REDDY: I am sure Justice Baharul, Islam will support me in his own way.

""SHRI BAHARUL ISLAM: Certainly I will support him.

SHRI P. BABUL REDDY: So. what should this driver do? The judge would be writing judgements, if he is vigilance; otherwise he may also be sleeping  $\}_n$  the court, and the driver will be sleeping outside for 5-6 hours. Some thought should be given 'o it. One should be liberal, I would again say. But you have

to consider this aspect. I spent my lifetime in the court. I would be the last person to grudge it, to grudge the' benefits being given to the judges. But this is a' dubious benefit. On the other hand if you give him Rs. 2500 as \$ar allowance, he will employ his own" driver. He will see that his car is maintained properly. It is much better than the Government car. Time bell rings) I have a few submissions to make, because I spent my life in the courts. Give mee five minutes

SHRI GHULAM RASOOL KAR (Nominated); Yeu can still go to court.

SHRI P. BABUL REDDY: But you will appreciate, from 1st January 1985, I gave up my lucrative practice to spend my time with you here.

Now, with regard to pending cases. Sir, there are about 1,40,000 cases which are pending m the Supreme Court. More shameful thing; that 2850 cases are more than 10 years oid which are pending in the Supreme Court. And in all these cases, legal representatives hava come on record. Sir, how long a man can live? He cannot live as long as the litigation goes. H's life is shorter than the litigation. Then, it dies. Then, the legal representatives will come in in most of the cases by the time they go to the Supreme Court. Rent control cases. Some judges are tenant judges and some judges are landlord judges. They take pride. I do not understand. It is a shameful thing. The moment you say 'tenant', stay is granted. For ten years, it would be in the Supreme Court. My point is, the tenants as well as the landlords should get justice. There  $\}_s$   $n_0$  difference.

Then, Sir eleven judges\* posts are vacant in the Supreme Court. Do they find it difficult to fill up the posts? After this vacillation and time-consifming .process, it is doubtful whether they will select proper persons ultimately. We have passed a Bill in this House and it became an Act, a Constitution (Amendment) Bill, in regard to increase; the number of judges. It was only a Bill, not a Constitution

[Shri P. Babul Reddy]

(Amendment) Bill. But you are not taking steps to fill up the posts. What is the use of increasing the number on paper unless you appoint them? Then, 64 judges' posts are vacant in the High Courts. Proposals h'ave been 'sent and they h'ave been pending. They do not have time to appoint. The Chief Justices of the High Courts and {he Chief Justice of the Supreme Court have approved. But for two years, it is pending. I do not want to go into the details. There was some dispute between the Chief Minister and the Minister of State for Law. I do not want to mention the name of the State. I do not want t<sub>0</sub> g<sub>0</sub> into that.

Then, regarding Benches, Justice Jas-want Singh Commission was appointed. He was a retired judge. There were three other members. High Court judges, to assist him. Some lakhs of rupees, if not crores, were where to have a Bench in spent to decide U.P. All the four members of the Commission were given cars, establishment, peons etc. They considered it for four years. Finally, they submitted a report. I would like, to ask, can the Government itself not decide where a Bench should be? This is how you disown your responsibility. Should you appoint a everything? It j<sub>s</sub> a shameful judge for thing. I will tell you what happened recently In Kerala, one Minister resigned due to the observations of the High Court. The question whether he should be reinstated or not was referred to Justice Mathew, an eminent judge. I have\* great respect for him but at the same time, I pity him that he ac spied the job. To decide whether a Minister should be reinstated or not, a judge has to be asked He. submitted the report. This itself is a shameful thing. Then, What happened? This is more interesting. "This was again referred to another retired judge Justice Ianakiamma to decide how this recommendation should be implemented. This is a shameful thing. It is unfortunate, eminent judges accept such assignments. They are asked to submit a report within 24 hours and this

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is served after 12 hours. He is given 12 hours and he is very happy to accept it. Within a matter of 12 hours, he is asked to submit a report. The judges should be careful. They should not only get their salaries, but they should maintain their dignity also. This country which is 300 kms long and 200 kms.

THE VICE-CHAIRMAN (DR. BAPU KALDATE): It is 2,000.

SHRI P. BABUL REDDY; Sorry. 3,000 and 2,000 kms. In such country, what is the harm in h'aving benches of the Supreme Court. Time and again, it has been debated, has been made The demand answer given is that the Supreme Court had unanimously resolved and said 'No'. With great respect, I would like to point out that there is a principle in law, nobody can be a judge in his own cause. Does it not apply to the Supreme Court? It is a basic principle- It is one of the fundamental principles of justice. Nobody can be a judge in his own cause. If a judge is interested, he should not deliver the judgement Are Supreme Court judges not interested in this? They do not want to go to Kerala. They do not want to go to Bangalore. They want to be in Delhi and rule, sitting by your side. Why should you think article" 130 comes into the picture? My own reading is it does not come into the picture. It is not an obstacle. Supposing it is an obstacle The Chief Justice has to decide a Bench should be and he wil! where send the proposal to tbe President of India. I think, we should amend this provision. -There is no disrespect involved to the Supremei Court. I h'ave great respect for the Supreme Court, but why should it be left to them? It is a matter for the people of this country to decide. You can consult them, appoint the Chief Justice directly, but once he is appointed his word is . final in the matter of Benches. Give it a serious thought. I am not saving it in a light way. Have a Bench in Bangalore I am not selfish, I ^m not asking for Hyderabad. Have a Bench in Calcutta where the entire Assam, Tripura, Mani-pur, Meghalaya people can go instead it comma all V way here. Sir, yon

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know it much better than me. They have to spend two weeks in coming and going to Delhi. Notices are returnable within two weeks and the poor fellow has to spend two weeks to go and come back by train. Such is the situation. What is the harm m having Benches? Supreme Court is doing an . excellent work. (Time bell rings). I know the got-ing is to take place at 5.30 p.m. Wh'at is the hurry? Perhaps you were not there when the Chairman announced this. And I am not going up to 5.30.

THE VICE-CHAIRMAN (DR. BAPU KALDATE); I know that but I will not allow that also. Please complete now.

SHRI P. BABUL REDDY: Supreme Court is doing excellent work, there is ' no doubt about 't. Its image has gone very high after the introduction of the concept of public interest litigation. The present Chief Justice has contributed a lot in upholding the image of the iudiciary in this.

But. Sir. there is a limit to their working also. I am afraid, if the juri-ciary does not keep to its limits they would be denied of their legitimate limits also. For example, I would refer to medical college admissions. If the State makes a law or a rule saying that this is the reservation Supreme Court can say it is bad or good but where is the right of the Supreme Court to say that you have 30 per cent from all over India, 20 per cent for postgraduates and so on? When another petition was filed, they reduced the reservation from 15 per cent to 10 pe<sub>r</sub> cent. I want to know, are they the registrants of this country? Are they providing for reservations? Reservations are only enabling provisions. If one State is not making any reservations for the Scheduled Castes and thp Scheduled Tribes, the Supreme Court cannot compel them, they have no right to do it. There is another example of distribution of Maruti cars. Some of the persons in collusion with them went to the Supreme Court and the .Supreme Court has said that you can give from direct quota to armv

personnel of the rank of brigadier, you cart give to the opposition leaders, to the Ministers, to the Joint Secretaries. What is this? Is it the function of the Supreme Court to say to whom a Maruti car is to be given in direct quota? They have provided for them selves also. At least, they should have been graceful in saying, don't give it the Judges. Supreme Court would have been graceful for them. But then are they to give the guide lines? If that is so, they could better sit as the managing directors of. the Maruti car. Sir, all this I have said not against the spirit of tilting the authority of the Supreme Court. I am always interested in upholding the dig nity of the judiciary of this country. I one who is interested in seeing am that the courts discharged their func tions properly so that domocracy could live longer in this country. This it in that spirit that I have said all this.

SHRI BAHARUL ISLAM: Mr. Vice-Chairman, Sir, of course I partly agree to the statement made by my friend, Shri Babul Reddy. I am myself not clear about the meaning but I will put my own meaning of new section 22B which says, every Judge shall be entitled to a staff car and 150 liters of petrol every month or actual consumption of petrol per month, which-4.00 P.M. ever is less. My understanding is that a Judge will not be entitled to a car. He will be entitled to the use of a staff car. The car will belong to the staff, of the Supreme Court or of the High Court. It will be at the disposal of the Chief Justice' of the High Court or the Supreme Court.- The Judge will be entitled to its use in order .to go to the court and come back from the court. This is my understanding. When I myself was a Judge in the High Court, we got nothing. Towards the end we got some car allowance of Rs. 300 to purchase petrol. But we had to have our own car. When I was a Judge in the Supreme Court, at that time also we had to have our 'own car. But we were paid a car allowance or petrol allowance of Rs. 400 or something of that sort. That was the idea. Later

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on, once we were told that the Chief Justice of the Supreme Court, Mr. Chandrachud, saw the Prime Minister, Shrimati Indira Gandhi, and told hex about the difficulties of the Judges of the Supreme Court. We were told that she was surprised to know that the High Court/Supreme Court Judges Were not provided with cars. She had been under the impression that Sup-reme Court Judges were provided with cars. Thereafter four staff cars were given to the Supreme Court. Whenever any Judge was in difficulty, then a staff car would come and would take him to the court; otherwise the Judges had to have their own cars. But the Judges used to get petrol/car allowance etc. So my reading of the section is that the car will belong to the Supreme Court, it will be called staff car, the Supreme Court Judge will be entitled to its use in order to go to the court or for coming back from court. Otherwise if the car belongs to the Judge himself, for any and every kind of use, certainly I cannot agree to that. For example, during the vacation a Judge from Madras or e Judge from Assam may take a car to Delhi and he may take the car and have a round of the country. This is not the idea, according to me. A car should be given to persons whose services are 24 hours necessary for the country—e.g. police officers, S.Ps and all such people.

Now I come to the question regarding Benches of the Supreme Court. I entirely agree on this point. I was arguing in the Consultative Committee and I also spoke here. The idea of the Surpeme Court was that the image of the Supreme Court will be diluted if a Bench is created. I don't think so. We belong to the country of Mahatma Gandhi. At one time Mahatma Gandhi was equated to the Commander-in-Chief. The Commander-in-Chief of the British days was a most powerful man in India. At his command there would be a war. But on the other hand, it was Mahatma Gandhi who could command the

of India. And that Mahatma masses Gandhi was waging the War of Inde pendence from a Bhangi Colony. Therefore, we must not be enamoured of a beautiful, majestic house from which only we can dispense justice. We can live in \*a simpler house and administer justice. It is possible. Therefore Mr. Babul Reddy is correct in saying that justice must reach the doorsteps of the poor people. Most of the litigants of our country are poof They people. cannot come Madras to Delhi, from Manipur to Delhi. It is very expensive; they can not come. Therefore, justice should go to their doorsteps. I do not find any reason as to why Supreme Court must not have Benches—one m South, one in the West, one in the East-

SHRI GHULAM RASOOL KAR: Like the five Zones

SHRI BAHARUL ISLAM: I leave the details to experts, but this is my conception.

SHRI MURLIDHAR CHANDRAKANT BHANDARE (Maharashtra): It is a very good suggestion.

SHRI BAHARUL ISLAM: In fact, it is a pity that when a reference was made by the Government of India to the Chief Justice of the Supreme Court when Justice Chandrachud was there, the matter was discussed in the Full Bench but there was no unanimous decision. It was postponed from time to to time, and thereafter Justice Chandrachud retired. Now I understand that the reply has come from the Chief Justice. He says, "No-It will be a dignified District Court." etc. etc. I do not understand. We must not forget Mahatma Gandhi. He had a great lesson to teach us. Jesus Christ said, "The greatest among you is he who is the humblest". If we can become humble, we can do great work in small buildings also and big buildings are not necessary.

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Now I come to my own point. I did plead in this House, in the Consultative Committee and elsewhere also that Judges should be given higher salaries and allowances because they are suffering in silence. They could not speak out, normally they do not speak out. In our country the Government is sympathetic, I must say. From time to time they were enhancing the allowances. Now this time they have come with a Bill, and We are very thankful to the Government and particularly to the Ministry of Law and Justice. The Judges will get someflung more. Not a good sum. Apparently the amounts look so hand-«me, from Rs. 5000 to Rs. 10,000, from Rs. 4,000 to Rs. 9,000. It is not really so because now the deamess allowances have been- merged in the salary itself. So, they may appear to be large. But a large slice of it will go ny 'way of income-tax. Formerly when there was the allowance for . every Judge, of Rs. 2,225 that was not taxable. Only the salary was taxable. Now the entire amount will be taxable. Even then, they will get something more. There will be enhancement of gratuity and pension etc, etc. It is a welcome gesture on the part of the Government.

Regarding the arrear cases. I can fiive you the staggering figures of the pending cases. By the end of January, 1985 in the Supreme Court there were 46.486 regular cases pending for hear-ine, and admission and miscellaneous matters, 1.05.013. Of these, three sears old are 22,586: five years old, 2.540; ten years old, 846; fifteen years aid. 482. These are the staggering fflerrres. In 1986. three Judges, name-iry, Justice Thakkar, Justice R. N. Jfiisra and Justice Eradi were doing eommission works. Therefore. I do M>t think that during 1986 ^there has feeen any improvement in the disposal of arrears of cases. Now, very re-, eently this Parliament enacted the Bapreme Court (Number of Judges) •Amendment Act. Eight new posts leave been created. But I don't think that the Act has been implemented. I.

said when I made my speech on that Bill that there were no sufficient number of chambers for these extra Judges, that there were no additional court rooms. I understand now at least ,two new courts are being set up in the building itself. I hope, these fresh Benches will start working in the 'Supreme Court soon. I request the Government to make appointment of the eight new Judges as early as possible so that they may function and

Prime Minister

About, the arrears in the High Courts, in July, 1986, three-year old cases were 5 lakhs; ten-year old cases were 30,000.

some arrears can be disposed of.

About vacancies, in the entire country, the sanctioned strength of the High Court Judges is 400. But in actual practice there are 350 Judges only, 50 Judges less. The posts of Additional Judges are 31, but the Additional Judge<sub>s</sub> appointed are only 12. Therefore, there are fifty plus nineteen, that is, sixty-nine vacancies in the country in July, 1986 this year. These vacancies should be filled up as early as possible. But recently there was a controversy that the Law Ministry did this, that the Chief Minister of a particular State did this. These things can be easily 60lved under the leadership of the Chief Justice concerned. If the Chief Justice is fair and if he means business, the recommendations appointments can be made smoothly. I have my own experiences. If you kindly allow me then with all humility, I can say that if the Chief Jusice is free from bias and community bias or any other bias then he can select a few names from amongst the Advocates or from amongst the Judges of the subordinate judiciary. He can take the Chief Minister into confidence and discuss what can be done. From that point of view, the Chief Justice of Guwahati High Court has to face great difficulty, because he has to tackle with five Chief Ministers, now, it will be six Chief Ministers. Therefore, easy process 's to invite the Chief Minister, over a cup of tea and tell fiim frankly "these are the vacancies and these are- the names

[Shri Baharul Islam] • I want to recommend. Do you have any objection? Or do you have any suggestion?" These things can be chalked out. Similarly, it can be done wttfa the other Chief Ministers and a consensus list can be prepared and there will be no difficulty. This can be don@ in the case of Assam. But so far as other States are concerned, it " is much easier, because the Chief Justice of a High Court has to deal with only one Chief Minister. In some cases like Punjab and Haryana the Chief Justice has to deal with two Chief Ministers. That way if the Chief Justice is fair, I respectfully believe then he can do a lot of work smoothly in making appointments.

Similarly, Chief Justice of India also can do the -same thing. He can request the Chief Minister of each State over a cup of tea with him and discuss these matters problems, if any, can be solved and vacancies filled up immediately. far as the Law Minister is concerned, he may have the difficulty. Suppose he accepts ". then, he has to go through the antecedents of a particular candidate. It is nedessary. I have my own experiences. Some names have been sent after taking the consent sus of the Chief Ministers, Chief Justices, etc. Now, intelligence reports and CBI there 'are reports about their conduct and certain adverse remarks. Certainly they cannot he accepted. These are frie difficulties and they these difficulties are cannot accept If solved, I believe, appointments can be made quickly. I request 'the Law Minister to kindly find out some ways and means to solve this problem as early as possible so that vacancies can be filled up to dispose of arrears.

Now. I want to say a few words about the Guwah'ati High Court. I had just indicated the Guwahati High Court originally fiad five States under its jurisdiction. Now, there will be six States because Mizoram has been newly created. Now every one of the small States- Nagaland, Meghalaya, Manipur, Tripura and now Mizoram originally demanded a separate High Court for their own reasons. The number of cases won't justify. The main reason behind their demand

was that the Chief Justice of GuWafcao High Court could not constitute Benches for ,all these areas. Therefore, the people were suffering. Even for an ordinary bail application or for habeas-corpus petition they 'have to run to Guwahati. Therefore, they demanded a separate High Courts. They said that-they could not run like this. They a'so said that the Chief Justice is either an Assamese per son or a non-tribal person and don't care for their needs. So that was their demand. But the establishment' of a High Court is an' expensive thing. A permanent Bench is more desirable and less expensive also. Now in all fairness. it must be said that States have give, up their demand for separate-High Courtl They have agreed to a permanent Benches in their States. In the Act creating Mur rain as a State, there was a promise that there would be permanent Benches in all the States, if that be so, Guwahati High Court should have 15 Judges i» the minimum. I, therefore, request the 'non. Minister to formally create 6 more posts in the Guwahati H'gh Court. As soon as these posts are created, they may be filled up immediately so that all States "nay get justice from the Guwahati High Court. Now, I would like to men tion a few paints about subordinate judiciary in the country. Now, 's the salaries and allowances of the High Court judges and Supreme Court judges have been increased, there will be no reason as to why the subordinate judges should I understand and I b<sub>e</sub> ignored. am not oblivious of the fact that this is the responsibility of the State\* But even then, they are in such a bad condition that I cannot describe the s'ame. i saw some of the Munisif and Judicial Magistrate sharing houses with other people which is very undesirable. Jud^ cial officer should be as aloof as possible but due to exorbitant rents, how can they pay that much rent? Therefore, they are sharing accommodation with others. At the same time, I must Say that Government has allocated a sum of R<sub>s</sub>. 14 crores 94 lakhs for the subordinate judt-ciary of the country to construct houses and I would only request th« Law Mini\*- ' ter to see th'at this scheme is implemented as early as possible so that ali the

idicial officers of the subordinate judi-ar<sub>v</sub> also get their residential houses, therwise, it will be undesirable for ese judicial officers to share houses with :hers or  $t_0$  go without houses. With icse words I support this Bill.

SHRI V. RAMANATHAN (Tamil adu): Mr. Vice-Chairman, Sir, £<sub>S</sub> the itire House supported this Bill, I too am ipporting the Bill though it -is a long vaited one. salaries of the judges the Supreme Court and "he High Court e very poor and it has to be raised. is good that at least now the Govern-ent has come forward with a Bill to ise the salaries, allowances and other cilities of the judges of the High Courts id Supreme Court and I support this 11 wholeheartedly as the other House is supported it. But one thing that I mt to say is that pendency of the cases High Courts, Supreme Court and other 'urts aTe due 'o so many factors, liferent members of the two Houses ive expressed their feelings and how imber of cases has risen. What I feel that pendency of cases, petitions, m>sllaneous petitions and other things are ie to the lower courts which are not nctioning which are. not pro-;rly properly, administering justice. That is one the re'asons for the accumulation of large number o'f petitions in the higher rums. On that score, we must take care the appointment of lower court judges, it is properly done, we can reduce, some exent, the pendency of cases in e higher forums. Furthermore, a judge lould conduct himself well. His be-iviour should be above board and he ould render justice in the manner that

not only right but it seems to be r'Sht.,d that too for a right reason. It must so be felt by the judges that they have-bear aU these things in mind.

As regards the appointment of High ourt judges, advocates having good actice should be considered and they ust be given the responsibility of func-aning as High Court and Supreme surt judges What is seen is th'at people ho are rejected ones and those ho are not having good practice, be-

cause of their political influence Gr other influence are allowed to get into the forum and the forum gets defamed and people also lose confidence in the judges and the judiciary.

[The Vice-Chairman (Shri M. P. Kaushik) in the Chair.]

while Therefore, making the of judges, appointment all these factors must be borne in mind. Now, regarding the appointment of High Court judges, the policy which is beit. adopted at the moment is that the Hi' Court judge must come from othij places and not from the local area o\* the same State. I want to bring it to the notice that this policy must be reviewed" and it must be reconsidered. The judge who is 'acting in a particular High Court must be a person having a knowledge of local language or regional language. He must be knowing the culture of the people. He must be knowing the mind of the people and the behaviour of the people. Then only it will be possible for him to administer proper-justice in that area. If a man from a far-off place, if a man from Nagaland or from the north-east frontier is brought to the extreme south, he will not be able to know the culture and behaviour of the people or • understand the feelings of the people or the nature of the case, unless he 's well-versed in that language-An argument may be raised that here J? Parliament people from different parts of the country are coming, they are expressing themselves in different languages and they are understanding what 's going on here; therefore, the judges also may appreciate what is actually going on in that area. That is not correct, I want to submit. Many people here who come from other 'areas do not know the language that is mainly used here, that is Hindi. Many people here do not understand even the interpretation. We are not able to fully understand from the interpretation also. Therefore, that difficulty will arise even in the High Courts, If a person from some other area is appointed as a High Court judge, he will not be able to administer justice properly. He should also understand the feelings of the people in that area.

[Shrj V. Ramanatban]

Furthermore, justice is to be done without any blemish, without any murmur from the public. The judges, after their retirement, should not be given any assignment. If 'any assignment is given, they begin to go with the current. They begin to gauge what is beneficial for them even before retirement. .They begin considering the areas in which they can improve themselves. Therefore, a High £ourt judge or any judge should not be given appointment after his retirement.

Till now, for the past 30 to 40 years, no impeachment has been made against any Supreme Court or High Court judge But it cannot be said that no judge has deviated or has erred. I feel very sorry to say this. Because there is no impeachment, it cannot be said that the judiciary is functioning above all these things and it is without any problem. The High Court judges are taking; part in all cultural functions. Whenever an opportunity comes to take part in any cultural function, film function, communal function, caste function or communal conference, they take part without any fear because they are very sure that no impeachment is going to be made against them. They are very sure about it Without any fear they take part in communal functions, in film festivals, in cutural 'functions, where so many litigants, so many o<sup>mc</sup>ers and the general public come in direct contact with them. If he goes to a cultural function in a cinema academy and distributes prizes to cine stars he spends some time in a cool manner. He is not able to forget it for another ten to fifteen days. And with the same memory he sit, in the dais and he administers justice. The High Court judges or judges administering justice should not take part in such public activities, public functions. There must be some code of conduct. We are talking about a code of conduct for Governors, a code of conduct for high officials. Why not have a code of conduct for judges? At least there can be a self-imposed code of conduct for the High Court judges and the Supreme Court judges. Why can't they have a code Of conduct? They can themselves

create such a code of conduct. If there is a violation, there must be an agencj to supervise and question them. Now th functioning of the Supreme Court judge; and the High Court judges is no scrutinised by any forum. Unless a scruit nising agency is there, there cannot bi E\ny control They may say that if scru tiny comes, the independence of th judiciary may go away. They may giv that as an argument. As my friend, Mi Babul Reddy has said, they write judge ments or issue orders'to their . convent ence, but when it.affects them, they sa no vigilance should be there. No cod of conduct should be there; n<sub>0</sub> authorit should question their integrity; nobod should scrutinise their honesty. There a Vigilance Section in High Court but is under their control. What is the Vij lance Section doing? It is only trying t find out cases against its own official How many judges have been examined t them so far?.How m'any cases have bee gone into against judges? Therefoi there must be an agency to scrutini and supervise all these things. With the! words I conclude.

श्री गलीम रसलकार: चेयरमैन साहब, मैं इस बिल की पुरजो ताईद करता हं। हमारे जमहरी तर निजाम में अगर इस तर्जे निजाम क मजबत और ताकतवर बनाना है, कायर रखना है, तो जडिशियरी का बाजाद होना इंसाफ पसंद होना ग्रीर बाखातर होना एव मायनी रखता है। जहां तक हमारे मल्य की जडिशियरी का ताल्लक है--खाह वः सुप्रीम कोर्ट हो या हाई कोर्ट के जजे हों, दनियां भर में उस की शौहरत है लेकिन बाज श्रौकात मझे एज ए ले मैं। देखने का मौका मिला है। न तो कोर्ट में जाता है, मैं ने वकालत नहीं सीखं है. श्रीर न में ग्रदालतों में जाता ह लेकिन श्राम लोगों के साथ वास्ता पहर है। इस मुल्क में किस गरज के लि लोगों ने कुर्बानी दी थी-एक मसावार एक मसाबी निजाम कायम करने के लिये लेकिन जब हमारा कांस्टीटयणन बना उ में हमारे कांस्टीटयशन का जो प्रियेबि है--सेक्लर डेमोर्केटिक और सोशलि।

स में हमारे जजेज ऐसे हैं कि जो पिटलिस्ट क्लास या पयुडल क्लास को बलांग करते हैं । जुब तेक हमारे पास, मारे सामने ऐसे जजेज हैं जो कमिटेड ट द कांस्टोट्यूशन हों, हमारा काम ठीक से बलता है। मगर एक जज जो ीपटलिस्ट क्लाम में पैदा होत है. ह्यडल क्लास में पैदा होता है, जाहिरा गैर पर उस के जेहन पर उस का ग्रसर (हता\_ है, अपने बचपन का असर रहता है गौर वह अपनी ताजीम ग्रीर तरवियत से गाल्लुक रखता है । बालिग होने के गद उस का जेहन बनता है आगे जा कर प्रौर कितना भी बालातर एक जज हो उस के जैहन पर ग्रपने निजाम का, ग्रपने बाहील का, अपनी सोसाइटी का, अपने इर्दगिर्द के समाज का ग्रसर रहता है। प्राम तौर पर हिन्दुस्तान के लोग 70, 80 परसेंट ऐसे हैं जो गरीब तबके के प्राथ मिडिल क्लाम के साथ ताल्लुक रखते हैं । हमारे जजेज का जहां तक ताल्लक है, उन के दामन साफ हैं। उन के जेहन साफ हैं । लेकिन फैसला देने के बक्त उन के बचफन का माहील जो होता है जो उन का कैपिटलिस्ट क्लास होता है, जो प्युडल क्लास के होते हैं उस सब का उन के जेहन पर कुछ न कुछ ग्रसर होता है ग्रीर उन के जज-मेंट का इंटरप्रेटेशन ऐसा निकलता है कि जो उस क्लास को ही मदद करता है। लिहाजा जरूरत इस बात की है कि जजेज को एप्वाइंट करते वक्त उन के क्लास को सामने रखना चाहिए उन कं: घरेलु हिस्ट्री को सामने रखना चाहिए । उन के सेकुलर किरदार को सामने रखना चाहिए। क्या वह सेक्लर हैं, क्या वह फ्युडल हैं, कैपिटललिस्ट हैं या वह ग्राम हिन्द्स्तार्ना की तरह से रहते हैं जो कमिटेड ट्रॉद कांस्टीट्यूशन है। लिहाजा मैं ला मिनिस्टर साहबें से गजारिण करूंगा कि एज ए ले मैन जब मझे कोर्ट जाना पड़ता है वहां ऐसे बकला रहते हैं जो आपस में मिल कर, एक दूसरे के साथ मिल कर तारीफ लेते हैं भीर जज लोग उन के साथ एग्री करते हैं। मैं भ्राप से यह कहना चाहता. ह कि रिटस की दरस्वास्त पेश होती हैं उन की तामील ग्रौर तरवियत में भी

जडिशियरी रुकावट डालती है । <mark>मेरे</mark> पास ऐसे केसेज हैं कि जहां गवर्नमेंट ने चाहा, जहां कालोनीज तामीर होनी चाहिए, जहां भाप्स तामीर होनी 'चाहिए, जहां सरकार जमीन को या पास्चर जमीन को लेना चाहती है, वहां 10–15 साल उसको लेने में लग जाते हैं फैसला नहीं होता है। सड़कें तामीर करनी हो या कारखाने तामीर करने हों, रिट्स की हवा इस मुल्क में फैली हुई है चाहे बह हाई कोर्ट हो या सप्रीम कोर्ट हो । में कोई यहां पर जजमेंट की या फैसले की नुक्ताचीनी नहीं कर रहा हं लेकिन हमको ऐसे तरीके अपनाने चाहिए, ऐसी डाइलेक्टिव देनी चाहए, ऐसा तरीका भ्रप-नाना चाहिए कि हर मामले में स्टेनहीं मिलना चाहिए । एक भ्रदालत स्टै दे देता है तो दूसरा उसको वैकेट कर देता है। उसका नत्तीजा यह होता है कि गवर्न-मैंट को तकलीफ होती है। लिहाजा मैं ग्रपने लॉ मिनिस्टर साहब से कहना चाहता हं कि जजेज को ग्रपाइंट करते समय उनकी इंटिग्रिटी को देखना चाहिए, यह देखना चाहिए कि सैक्युलर पालिसी के बारे में उनको कोई बहम तो नहीं है; इस मुल्क में जो फिरकापरस्ती की हवा फैली है, उसने हमारे दिलों को कमजोर कर दिया है । ग्रगर हिंदुस्तान में यह फिरकापरस्ती बढ़ गई तो हमारा जो निजाम है जो डैमोक्रेसी है, वह वरबाद हो जाएगी, जुडिशियरी में ग्रापको उन लोगों को रखना चाहिए जो सैक्यलर हो, जो सैक्युलर निजाम को मदद करना चाहते हैं। यह श्रफसोस की बात है कि हम 40 साल की म्राजाद के बाद भी सोशलिस्ट निजाम को नहीं कर पाए. लेकिन हमारा मकसद यह है कि हम सोशलिस्ट निजाम में ग्रमीर ग्रीर गरीब में फर्क कम करें, ग्राम सौदा लोगों को जस्टिस दिलाने में मदद करें । ग्राज जरूरत इस बात की है कि हम हर मामले में ग्रागे बढ़े ग्राज ग्रौरतो को जजों के रूप में भरती करने में श्रापको क्यों रुकावट ग्राती है ? ग्राज ग्रापके जज कलकत्ता में, दिल्ली में, मद्रास में हैं, लेकिन लोवर कोर्टी में ग्राप उनकी .बहाली क्यों नहीं करते हैं ? **ग्रौ**रतें क्यो धापक इस मल्क में नहीं हैं जो कि

[श्री गुलाम रसूल कार]

ला जानती हैं ? बहुत सी ग्रीरतें हैं जो ला जानती हैं और हाई कोर्ट में, औरतें काम कर रही हैं। लेकिन जरूरत इस बात की है कि हमें ग्रीरतों को ग्रागे लाना चाहिए, उनकी हिफाजत करनी चाहिए। लेकिन प्रैक्टिकल में हम उनको ग्रागे नहीं ला रहे हैं। ग्राप यह रूल बना दें कि एक तिहाई ग्रीरतें मकर्रर होनी चाहिए, हाई कोर्ट में और सुप्रीम कोर्ट में भी एक तिहाई ग्रीरतें मुकर्रर होनी चाहिए। ग्रौरतो को इंसाफ मिलना चाहिए । उन ो समाज में बढाई और समाज में बराबर का मौका मिलना चाहिए। 60 यहां पर आपके जज हैं। मैं अपनी रिवासत की बात करता हं। वहां पर 9 जज हैं, उन में से 4 जजों की मुकरंरी नहीं बाकी है। क्यों नहीं ग्राप उनको मंक मुकर्कर कर पाते हैं। वहां के चीफाजस्टिस ग्रीर गवर्नर को बैठकर फैसला करना .है। सेशन जजों को प्रमोशन देनी चाहिए। चीफ जस्टिस और गवर्नर को तथ् फौरी तौर पर उनकी बहाली करनी चाहिए जो कि डेमोंकेटोक नीजाम पर यकीन रखते है उनकी बहाली करनी चाहिए जो इसमें · आपको कौन सी दिक्कत है ?

हमारे रिवासत की टोपोग्राफी ऐसी है कि एक रीजन लददाख है, दूसरा जम्म है । जम्मू के लिए 9 में से 2 मुकर्रर करना चाहिए, उसी तरह सेलददाख रोजन के लिए एक होना चाहिए। वे लददाख में चार महीने रहते हैं, उनको बाई एयर श्राना पड़ता है, फिर दापस जाना पड़तर है। इसलिए 9 में में से जोएक लेह में और एक को जम्मू लददाख डिवीजन में रखना चाहिए। तो जो 4 जजों की जगहं खाली पड़ी हैं, उनको फौरी तौर पर भरना चाहिए। अभीर उन पर फौंरी अमल करना चाहिए । मैं ग्रानरेवल ला मिनिस्टर साहब से ग्रर्ज करना चाहता हुं कि उनके जहन मं यह होना चाहिए कि हम ऐसे जजेज मुकर्रर करें जो कामि-टेड टूद कंस्टीटयूशन हो कामिटेड टुद

कंटरी हो विभि टेड ट्व नेशन हो, कामिटेड द निजाम हो । जिनका जहन फिरकापरस्त हो, जिनका जहन फ्यडल बलास का हे जिनका जहन कैंपेटलिस्ट हो जनको जजे मुकरेर न किया जाए । इतनी ही मेर श्रजें है। इसी के साथ में इस विल वं प्रजार ताईद करता हं '

#### غلام رسول کار] وائس + [شرى

چير مي<sub>ن</sub> صاحب - ميں س ل کی پورزور تائید **کرتا** هوں -ممارے جمہوری طرز نظام میں اگر س طرز نظام کو مضدوط اور طاقتور المانا ہے۔ قائم رکینا ہے۔ تو جوڈ شیری ا أواد هوذا - الصاف يسلد هونا - اور بالاتر هونا - ایک معدی رکهتا د -جہاں تک همارے ملک کی جوڈیشیری کا تعلق ہے۔ خوآ، وہ سیریم کورت ھو یا ھائے کورٹ کے جنجز ھوں -دنیا بهر میں اس کی شہرت ھے۔ لیکن بعض اوقات مجھے ددایواہے لے میں وہ دیکھنے کا موقع ملا ہے۔ نه تو میں کورے سیں جاتا هوں -نه میں نے وکالت سیکھی ہے۔ اور نه مين عدالت مهن جاتا هون - ليكن عام لوگوں کے ساتھ واسط، ہوتا ہے۔ اس ملک میں کس غرض کے لئے لوگوں نے قوبانی دی تھی۔ ایک مساوات - ایک مساوی نظام قائم کرنے کے لئے۔ لھکوں كانستى تدوش بنا اس مين همارے كانستى تهوشن كا جو پرى اينىمل هـ-سيكولر ديموكريةك اور سوشلست اس میں همارے جمعین ایسے هیر كه جو كهپلست نالس يا فيوذل قلاس کو بلانگ کرتے ھیں۔ جب تب همارے باس - همارے ساملے ايسے ججيز هيں - جو کبيٹيڌ ٿو

† 1 Translitesation in Arabic Script.

Supreme Court Judges دى كانستى تيوش ھوں - ھمارا كام تههک سے چلتا ہے۔ مکر ایک جم جو کیپتلست کلاس میں پیدا ہوتا ھے۔ فیوقل کلاش میں پیدا ھوتا ہے۔ ظاھری طور پر اس کے ذعری پر اس كاثر حوتا هـ- الله بحين كا اثر رهما ھے۔ اور وہ اپنی تعلیم اور تربیت سے تعلق رکھتا ہے۔ بالغ ھونے کے بعد اس کا ذهن بلتا هے۔ آئے جاکر كتابًا بهي بالاسر ايك جم هر اسكي ذهن يو اي نظام كا- اي ماحول كا اینے سوسائٹی کا- انے اود کود کے سماے کا اثر رہتا ہے۔ عام طور پر هفدوستان کے لوگ ستر- اسی پرسیلت ایسے ههو- جو فریب طبقه کے ساته مدّل کلاس کے سانہ تعلق رہتے ھیں۔ همارے ججیو کا جہاں تک تعلق ہے۔ ان کے داسی صاف ھیں۔ ان کے فھن صاف ههي- ليكن فيصله ديت وقت ان کے بعین کا ماحول هوجاتا هے۔ جو ان كا كييتلت كلاس هوتا هـ - . جو فيوڌل کلاس نے وہ هوتے هيں-اس سب کا ان کے ذعوں پر کھے نه کجے تو اثر ہوتا ہے۔ ارران کے ججمينت لا التربيبيتيس ايسا نكلتا ھے کہ جو اس کلاس کو ھی مدد كوتها هے۔ لهذا ضرورت اس بات كى ھے۔ کہ ججیز کو ایپائلت گرتے وقت ان کے کلاس کو سامنے رکھنا چاھئے۔ كيا وه سيكولر هين- كيا وه فيوقل هیں۔ کیپیتلست هیں یا وہ مام هددوستانی کی طرح سے رهتے هیں

The High Court and

جو کمیٹیڈ تو دی کانستی تیوشن ہے۔ لهذا مهن لا منستر صاحب سے گزارش کروں کا کہ ایز اے لے میں جب مجهد كورى خانا يوتا هـ-وهاں ایسے وکا وہتے هیں جو آپس میں ملکو۔ ایک دوسوے کے ساتھ ملكر تعريف ليتے هيں- اور جبر لوک ان کے ساتھ ایکوی کرتے ھیں۔ میں آپ سے یہ کہنا چاعتا ھوں که رئس کی درخواستیں پیش موتی هين - ان كي تعميل مين بهي جوةيههون ركاوت ذالتي هـ- ميرے پاس ایسے کیسز میں - که جہاں کورنمات نے چاھا۔ جہاں کالونیز تعمير هوني چاهگي- جهان شاپس تعمير هوای چاهائے۔ جہاں سرکار زمین کو پاسچر زمین کو لیلا چاهتی ہے۔ وهاں +1 - 10 سال اس کو لینے میں لکجاتے میں۔ فيصله ثهين هوتنا سوكين تعمير کوئی هوں - رتس کی هوا اس ملک میں پھیلی ھوئی ھے۔ چاھے ولا هائي كورت هو يا سپروم كورت هو -میں کوئی یہاں ججمینت کی یا فیصله کی نکته چیلی نهیں کورها هوں لیکی هم کو ایسے طریقے ابدانے۔ چاهئے۔ اپیسی ڈائریکٹیو دینی چاهئے۔ ایسا طریقه اینانا چاهئے۔ كة هر معاملة مين استَّه نهين ملنا چاهئے۔ آیک عدالت استے دیتی هے تو دوسری اس کو ویکیدان کودیتی هے۔ اسکا نتیجہ یہ هوتا هے که

The High Court and Supreme Court Judges

[شرى فلام رسول كار]

گرونمات کو تقلیف هوتی هے- لهذا میں لا منستر صاحب سے کہنا چاعتا هوں که جمهیز کو ایائلت کرتے وقت ان کی انتی گریتی کو ديكهنا چاهئے- يە دىكهنا چاھئے-که سیکولر پالیسی کے بلرےمیں انکا کوئی وام تو نہیں ہے۔ اس ملک میں جو فرقه پرستی کی هوا پهیلی ھونی ھے۔ اس نے ھمارے دلوں کو کمؤور کردیا ھے۔ اگر ھندوستای میں یہ فرقه پرستنی بوء کئی تو همارا جو نظام ہے۔ جو قیموکریسی هے- وہ بوباد هوچائگی- جوڌيشيري میں آپ کو ان لوگوں کو رکھنا چاهئے- جو سهکولر هوں - جو سهکولر نظام کو مدد کرنا چاهته هدن-یہ افسوس کی بات ہے کہ هم ۲۰ سال کی آزادی کے بعد بھے سوشلست نظام کو نه کوپائے هیں - لیکن همارا مقصد یه هے اه هم سوهاست نظام میں امیر اور غریب کے فرق کو کم کویں - عام سادہ نوگوں کو جسٹس دلانے میں مدد کریں۔ آج ضرورت اس بات کی ہے۔ که هم هر معامله میں آئے بڑھیں۔ آج آپ کو عورتو ، کو جنجوں کے روپ میں بھرتی کرنے میں آپ کو کیوں رکاوے آتی ہے۔ آج آپ کے جبے کلکته میں- دلی میں - مدراس میں هے- لهکی لووو کررٹوں میں آپ ان کی بھالی کیوں نہیں کوتے ھیں - عربیوں کیا آپ کے اس ملک میں نہیں ہیں۔ جو اكو لا جانتي هين - بهما، سي عورتين هين جو لا جانتي هين اور هائی کورے میں اور سپویم کورے میں عورتیں کام کررھی ھیں۔ لیکن فرورت اس بات کی ھے۔ که هميں

عورتوں کو اکے لانا چاھئے۔ س کی حفاظت کرنی چاهیر- لیکی پریتیکل میں هم ان کو آئے نہیں لارھے هیں۔ آب رول بنادیں که ایک تهائی عررتیں - مقرر هونی جاهئے- هائی کورے اور سپریم کورے میں بھی ایک تهائی عورتیں مقور هونی چاهئے۔ عورتوں کو انصاف ملفا چاهئے۔ ان کو سماج میں برابو کا موقع ملفا چاهئے۔ ۱۰ یہاں پر آپ کے جم ھیں - میں اپنی ریاست کی بات کرتا هوں - رهاں پر تو جم هیں - ان میں سے چار جموں کی مقرری باقی ہے۔ کیب نہیں آپ ان کو مقرر کرپاتے۔ رھاں کے چیف جستس اور گورنر کو بیتهکر فیصله کرنا ہے۔ سیشن جمجوں کو پرموشن دینی چاھئے۔ چیف جسٹس اور گورنر کو فوری طور پر ان کی بحالی کرنی چاهئے۔ جو که دیموکریٹک نظام پر يقين رکهتے هيں - ان کي بعالی کرنی چاهئے۔ جو اس میں آپ کو کوئی دقت ہے۔

همارے ریاست کی تویوگرافی ایسی هے- کو ایک ریجن لدانے- هے دوسرا جموں ہے۔ جموں کے لئے تو میں سے دو مقور کرنا چاھئے۔ اسی طرم سے لذائے ریموں کے لئے ایک هوناً چاهئے۔ وہ لدائے میں چار مهیلے رہتے ہیں۔ ان کو بائی ایر آنا ہوتا ھے۔ اور پھر واپس جانا ہوتا - هے اس لئے نو میں سے ایک کو لدائح دويزن ميں ركهنا چاهئے۔ تو چار ججوں کی جگہیں خالی پویں هیں ان کو فوری طور پر بهرنا چاھئے۔ ور ان پر فوری طور سے عمل كرنه چاهيه مين آنريهل لا منستر سے عرض کرنا چاہتا ہوں کہ ان کے

(Conditions of Service) 290 Amendment BUI, 1986

دهن میں یه هونا چاهئے که هم ایسے جمچیز مقرر کریں جو کمیڈیڈ او دی استی ٹیوشن هو - کمیڈیڈ آو دی کنٹری هوں - کمیڈیڈ آو دی نظام هوں - کمیڈیڈ آو دی نظام هوں - جن کا ذهن فرقه پرستی هو - جن کا ذهن فیوڈل کالس کا هو جن کا ذهن کیپٹلسٹ هو - ان کو جویز مترر نه کیا جائے - اتلی هی جویز مترر نه کیا جائے - اتلی هی میری عرض ہے - اس کے ساتھ میں بل کی پوز ور تائید کرتا هوں -]

SHRI PUTTAPAGA RADHAKRISH-NNA (Andhra Pradesh); Mr. Vice-chairman, Sir, these two Bills are meant to achieve a common goal and they are receiving the support of all sections of th's hon. House. These Bills have received the unanimous support of the other Housa also. Anyhow, I welcome the Bill. Mr. Madan Bhatia has said that the improve-ment of service conditions of the Judges and enhancement of their salarie, will promote integrity in the Judges. If it is so, it is all right. I welcome it. I have two or three reservations on this.

SHRI MADAN BHATIA: On a point of explanation, Sir, I have not said it. On the contrary, I have said this is not the price which the nation is seeking to pay to secure independency of the judiciary. On the other hand, it is a tribute to the integrity of the higher judicial institutions of the country. There is a tremendous difference between the two.

SHRI PUTTAPAGA RADHAKRI-SHNNA: Anyhow, it will be welcome. I have two or three reservations on this. My first thing is the point raised by Mr. Babul Reddy and supported by others in this august House. The Judges need not be given independent cars and other facilities which are so costly because the other agencie.3 and other officers are there who deserve and who require special facilities and they are not given. Even the Members of Parliament are made to pay Rs. 2 for conveyance in parliamentary vans. They are not given independent cars and all these things.

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I also agree with Mr. Babul Reddy that whenever we incease the salaries and other remunerations of any category or any class^ we must keep in view the pei capita income of the country and the poverty line of the country. There must be some definite ratio between the per capita income and the highest salary.

Then there are other constitutional institutions like the Public Service Commissions. The Government have also to pay attention to those bodies. I have been a Member of the Andhra Pradesh Public Service Commission. The -alary of Member of State Public Service Commission is only Rs. 2500/-. It is less than that of a Joint Secretary in the State Government. In the matters of protocol also, the officers of the rank of Joint Secretaries are put to precede the Member of the State Public Service Commission. That is why there Is need for the Government of India to look into these matters and to bring about a comprehensive Bill covering all the Public Service Commissions in the country to regulate and improve their service conditions and salaries. They may say that every State is having its own regulations to govern the service conditions and salaries. It is not good because the living conditions are almost the same in the country, but the salaries are different, the amenities Provided to them are different. It is nto good. When a Bill has been brought for the High Court Judges, the same thing can be applied to the Members of the Public Service Commission also in different States. That ia why, I have reservation on this point. There is one more thing Sir. The High Court Judges and the Supreme Court Judges ate covered under this Act. And there is a vast section which is left out of it. The subordinate judges and the other judicial officers are not provided under this. Of course, they cannot be Therefore, there should be a separate legislation for that. It may be said that the State Governments will look after that. Sir. I differ from that view, fhTe must be a common legislation or at least a common policy all over the country at least for the subordinate judicial officers and others.

Sir, regarding the functions of the judiciary, the public has very exhaustive

[Shri Puttapaga Radhakrishna]

opinions. But they have no chance to express their opinion because the contempt of court is there. If anybody opens his mouth, the contempt of court will come into operation. That is why there must be a definite definition of it. The Parliament should define it as to what actually is the contempt of court. There must be a chance to the public to have a debate on the functioning of the judiciary.

Sir, our judiciary is established primarily to interpret the written Constitution and to have a judicial review. This is based on the doctrine of separation of powers. But sometimes there has been over-riding. This principle is not being observed. In some cases, the judiciary is ov;r-riding the executive decisions of the Government. And that is why it has to be reviewed at this level at least.

Sir, I would like to bring to the notice of this august House that nowadays the judicial .etup is very much discussed. The Judges mostly are belonging to the higher layers of the society and they have been the students of convents, they have been the students of public schools, and 'hey have been the students of the Oxford University. And that is why they have no clear idea of the conditions prevailing in the rural areas of the country, the conditions of the lowest sections of the society. That is why this also has to be looked into, and it has to be examined by the Government whether the judiciary reflects the real society in the country, particularly of rural areas. Sir, more particularly there must be a social obligation on the judiciary also. They have not simply to interpret the law. They have also to keep in view the social requirements. Ours is a welfare state, and Government takes several welfare steps. And in that case, the iudiciary should not come in the way of the welfare activities. Sir. to that effect, T would like to quote an instance. The Chief Minister of Andhra Pradesh, Mr. N. T. Ramarao ha\* revealed in the Joint Conference of the Chief Ministers. Chief Justices and the Law Ministers of the States on August 31 last vear that there were 3.600 cases of land acquisition pending in the Andhra Pradesh High Court.

Mostly they were under stay. Mr. Sukomal Sen a so mentioned about it. This is a serious problem. There can be a safeguard of liberty of a person. But at the same time it should not come in the way of wel' fare activities taken up in the interest of ihe weaker sections of the society. There is another fling Sir. The question of cost and delay is also very important. The cases are very much delayed. We know the cause of delay there may be delay tor lack of Judges, there may be delay foi lack of accommodation, there may be delay for lack of staff. There may be delay for lack of some other machinery. Bu\* the ca'ses which are fully heard and concluded are kept without pronouncement of the judgment fovears together. I know nf one instanc» of Andhra Pradesh. That is on the retirement age of the employees. Even after finally hearing the case, the judgment of Supreme Court was delayed for one and a half years. Thai has to be looked into and we must be alive in the problems and requirement\* of the day.

Sir. I want to say one more thing. Several speakers who have preceded me have demanded the setting up of Benches of the Supreme Court at different places 'n the country. I reterate this demand and also support it. Sir, there was a Bench of the Supreme Court at Hyderabad during 1950— 52. but later on it was withdrawn. The Andhra. Pradesh Government have been demanding a Supreme Court Bench at Hyderabad but so far no decision has been taken. Tn the vear 1982, the 'hen Chief Justice. Mr. Justice Bbagwati visfted Hyderabad and inspected several buildings. He also caw the building which was meant for the Legilsative Council which is not in existence now. That will be a suitable building for the Bench of the Supreme Court. Tn that case the Government can take a decision and it will be the most convenient thing for the people who have t'' com, from farthest place; in the country. Sir. Justice Baharul Islam was also stated th'jt there must be several Benches in the Country in the East, Tn the West and in the South. We can in fact have any number of Benches. Tt is one and the same ronrt functioning at different places It will be very convenient to the litieants to reach the courts. Tt will be like having

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श्री प्रमोद महाजन (महाराष्ट्र) : उपसमाध्यक्ष महोदय, मैं इस विधेयक का समर्थन करने के लिये खड़ा हुआ है। स्वतंत्रता विरोधियों के लाख प्रयास के बाद भी व्यक्तिगत स्वतंत्रता का दीप जलाते रखने वाली हमारी न्यायनालिका को इस विश्रेयक के द्वारा हम स्वतंत्रता की 39वीं वर्षगांठ के अवसर पर उसका विनम्न अभि-नन्दन कर रहे हैं । यद्यपि न्यायपालिका के सर्वध में वर्तमान सरकार के सर्वसाधारण रवैये से हम संतुष्ट नहीं हैं फिर भी यह विधेयक एक सही दिशा में, चाहे वह छोटा सा क्यों न हो, प्रवास है और इसलिये मैं इस विधेयक का स्वागत करता हं ग्रीर सनर्यन करता हं। हम यह न मानें कि इस विवेयक के द्वारा हमने अपने न्यायधीशों को बहुत दे दिया है लेकिन स्वतंत्रता के बाद, पहली बार, हम उच्चतम न्यायालय तया उच्च न्यायालय के न्यायाधीओं के वेतन में बिड कर रहे हैं। मझे याद है कि मार्च 1984 में जस्टिस तुलजापुरकर न, 1950 के बाद जो महंगाई बढ़ी, उसका हेताब लगाते हुये यह कहा था कि 1985 ही महंगाई को अगर देखें तो आज सुप्रीम होर्ट के चीक जस्टिस को केवल 1301 ल्या वनस्त्राह मिलती है सुप्रीम कोर्ट के गजेज को केवल 1165 वृत्ये मिलते हैं मौर हाई कोटस के जजेज को 1021 ज्यये मिलते हैं। मारीशस के जज को भी 10 हजार रुपया महीना मिलता है, इंग्लैंड र अगर पौडों में गिना जाय तो लगभग 5 जार पाँड एक जज को हर महीने मिलते । इसलिये हम यह न माने कि हमने ाहत कुछ दिया है । लेकिन मैं यह मानता ं कि केवल वेतन ग्रीर सुविधायों में बद्धि हरने से हमारी सारी समस्या हल नहीं ोगी । ग्रमी तक जो भी सम्माननीय सदस्य ोले उनका न्यायालयों से वहत नजदीक का रस्ता रहा है, सम्माननीय न्यायमृति के रूप िया वकील के रूप में । मेरा भी छोटी ी जिन्दगी में, न्यायालयों से नजदीक का

रिश्ता है लेकिन ग्रारोपी के रूप में हमने यह देखा है कि र जनैतिक जीवन में विभिन्न ग्रान्दोलन करते हये भी कितनी देी हो संती है, इसका उदाहरण में थोड़े में दं। 13 साल पहले महा-विद्यालय में पढ़ते समय एक भ्रष्ट वन मंडल अधिकारी को गधेपर बैठा कर गांवों में घुमाने का हम पर ग्रारोप था । 12 साल में वह वन अधिकारी मर गया, गद्या मर गया, हम आपात स्थिति में सरकार के पास 18 महीने मौजद थे सरकार जो चन्हें तब हम को कोर्ट में ले जा सकती थी लेकिन 12 वर्ष के वाद उसका फैसला हम्रा भ्रीर फैसला देने वाला न्याय धीश हम जब महाविद्यालय में पढते थे तब विद्यालय में विद्यार्थी था । मैं एक उद हरण ग्रापको (व्यववान) बता रहा हं

श्रीहेच० हनुमनतया (कर्माटक): बीच में ग्रापकी सरकार ने क्या किया ?

श्री प्रमोद महाजन : मेरी सरकार ने मेरे ऊपर केस विदड़ा नहीं किया। (व्यवधान) में प्रार्थना करूंगा कि इसको र जनीति का स्वरुप न दें। हम सत्ता में थे हम इतनी जल्दी भल गये । पता नहीं ग्रापको हर क्षण क्यों याद रहती है कि हमें ये ग्रीर ग्रापयाद दिला कर हम को कव्ट मत दीजिये । उपसमाध्यक्ष जी, न्यायपालिका में ढेर सारी कमजोरियों और कमियों के बाद भी ग्राज भारत की जनता को ग्रपनी न्यायपालिका पर ग्रहट विश्वास है ग्रीर अन्याय के इस अन्धकारमय में भ्रगर हमारे सामान्य नागरिकों के लिये कोई एक प्रकाण की किरण दिखाई देती है तो वह न्यायालयों में दिखाई देती है। एक सामान्य नागरिक की न्यायालय में जो ब्रट्ट श्रद्धा है यही न्यं यन लिका पर बोझ बन चकी है । ग्रन्याय की दुनियां में न्याय का एकमान मार्ग यही होने के कारण इस मार्गपर चलने वालों की भीड़ इतनी बढ़ गई है कि स्वयं मार्ग ग्रनने ही यातियों के बोझ से तर्रा रहा है ग्रीर दूसरी ग्रीर सामान्य न गरिक श्रद्धा से न्यायालय के दरवाजे खटखटाते समय कितना समय श्रीर पैसा लगाते हैं इसके कारण उनके हाथ थरवरा रहे हैं । न्यायालय सब के लिये उपलब्धं है । अगर एक प्रसिद्ध न्याय धीश की उक्ति में उधार लंतो मैं यह कह सकता

हं कि यह न्यायालय ताजमहल होटल जैसा है जहां हर किसी को जाने की अनुमित है शर्त इतनी है कि उस होटल में जाने के लिये पैसे और समय ग्रापके पास उपलब्ध हों। इसलिय हम यह देख रहे हैं कि उच्चतम न्यायालय में सर्वोच्च न्यायालय में पांच लाख, उच्च न्यायालय में पांच लाख ग्रीर छोटे छोटे न्यायालयों में कितने केसज पड़े हैं शायद इसका हिसाब लगाना चन्द्रगुप्त के लिये बहुत कठिन काम होगा । इसलिये हम यह मानते हैं कि इन कमियों को दूर करने के लिये हम केवल बेतन ग्रीर सुविधायें बढ़ा कर ग्रपने लक्ष्य तक नहीं पहुंच सकते हैं। हमें न्यायाधीशों की संख्या में नी पर्याप्त वृद्धि करनी पडेगी । कर्णाटक, दिल्ली, इलाहाबाद, भवनेश्वर, इन सारे विवादों में मैं नहीं जाना चाहता हं, जिम्मेदार भले एक दल हो या दूसरा दल हो, जिम्मेदार एक व्यक्ति हो या दूसरा व्यक्ति हो लेकिन न्यायाधीणों की नियक्ति में देरी होती है और इस देरी की जिस प्रकार से दनियां में चर्चा होती है उससे न्यायप। लिका की गरिमा बढ़ी है और न हमारी बढ़ी है और न चर्चा करने वालो की बढ़ी है। इसलिये वेतन ग्रीर सुविधाग्रों के सन्थ पर्याप्त संख्या में न्यायाधीशों की ग्रविलम्ब नियक्ति करना भी अत्यावश्यक होगा । न्यायाधीशो की नियक्ति में उनकी प्राथमिकता, कानन का ज्ञान, देश ग्रौर संविधान के प्रति उनकी भ्रटट निष्ठा, इन मानदंडोंका जरूर उपयोग **हो**ना चाहिये । ग्रगर इन म नदंडों से न्याया-धीश दूर हो तो वह ठीक प्रकारसे न्याय नहीं देगा । लेकिन कभी कभी गलती से संविधान और देश के प्रति की निष्ठा के ग्रलावा किसी एक दल या किसी एक दल की सरकार के प्रति निष्ठा से जुतड़ा हुआ। अगर हम निर्णय लें तो उसमें बहुत दिक्कतें पदा होंगी । न्यायाधीशों की बढ़ाने के साथ न्याय निष्पक्ष हो इसलिये न्यायाधीशों को विवादों से परे रखना पडेगा । हम न्यायाधीशों के न्याय निर्णय पर ग्रधिकार वाणी से चर्चा जरूर कर सकते हैं लेकिन सभी दलों के उच्च नेता, सरकार के मित्रगण न्यायाधीशों की निणय प्रक्रिया के संबंध में चर्चा करते समय कुछ सतकता भी जरूर बरतें जिसके कारण न्यायपालिका की गरिमा बनी रहे ।

एक बात का विशेष उल्लंख करना चाहंगा कि ग्रगर न्यायाधीणों की निष्पक्षता बढानी है तो न्यायाधीशों को ग्राप जरूर जी चाहे पैसा दें, वेतन दें, स्विधायें दें, पेंशन दें जिंदगी भर के लिये, अपनी सेवा निवत्ति के बाद भी उसको किसी की छोर हाथ फैलाने की नौबत न आये इस प्रकार की सारी सुविधायें हम करें लेकिन उसके साथ निवृत्ति के बाद, सेवा नियत्त होने के बाद न्याया-धीशों पर-विभिन्न प्रकार की राजनैतिक **था गैर राजनैतिक** जो न्यायदान से जड़ा है, ऐसी जिम्मेदारी डालना, न्यायाधीशों का निष्पक्ष वातावरण तैयार होने में कठिनाई उत्पन्न करता है ग्रीर इसलिये वर्तमान सर-कार या कोई भी सरकार ग्रगर कोई कमी-शन बैठाना है, किसी की जांच करवानी है तो वर्तमान न्यायाधीशों से ही काम लें, सेवा निवत्त न्यायाधीशों का उपयोग श्रच्छी परम्परा होगी, अञ्छा मानदण्ड होगा यह नहीं लगता है।

न्यायालयों में न्यायाधीशों के वेतन श्रीर धविधात्रों के साथ भी बहत छोटी लेकिन महत्वपूर्ण चीजों की ग्रोर मैं ग्रापका ध्यान धाकर्षित करना चाहता हं। हमारे मुम्बई उच्च न्यायालय की इमारत 19वीं सदी में **बनी है, 20वीं सदी समाप्त हो चली ग्रव हम** 21वीं सदी की ग्रोर जा रहे हैं लेकिन दो स्ती वर्ष से मम्बर्ड उच्च न्यायालय की किल्डिंग वैसी की वैसी है। इसलिये में प्रार्थना करता हं कि हम सबको 21वीं सदी में जाने की ग्रगर बहत जल्दी है तो सदी तो समय पर भ्रायेगी लेकिन जिस समय हम 21वीं सदी में प्रवेश करेंगे तो कम से कम एक ऐसी इमारत में कार्यालय हो जहां जजेज बैट सकें. वकील बहस कर सकें मवक्किल मिल सकें। ऐसी ग्रड्चनें केवल बम्बई में नहीं हैं श्रीर भी न्यायालयों की हैं इस पर भी ध्यान देना पडेगा, केवल न्यायालय की बिल्डिंग सुन्दर और विशाल बनाने से कछ नहीं होगा। जब भी किसी छोटे न्यायालय में प्रवश करते हैं तो मानों कागज का हिमालय लांघन की को-शिश करते हैं। कम्प्यूटराइजेशन के लिये बात हो रही है, मैं श्रोशा करता हं कि न्यायालय के कामकाज में भी, फाइल रखने में कम्प्युटर्स का खगर ठीक प्रकार से उपयोग किया जाये तो इस कागज के पर्वत से हम बच सकते ।हैं

कानन में उचित और ग्रावश्यक संधार भी ग्रविलम्ब न्ययादान की प्रक्रिया को गतिमान करते हैं। बास्तिविकता से दर रहते वाले नये -नये केसे को जन्म नहीं देते हैं। इसलिये कानन के निरन्तर अभ्यास की भी प्रक्रिया हमको जारी रखनी पड़ेगी। बारवन लैंड सीलिंग एक्ट हो, रेंट कंटोल एक्ट हो ऐसे ढेर सारे कान्न हैं कि उनमें अगर उचित सुधाः किया जाये तो न्यायालयों में जाने वाले केसेज की संख्या कम हो सकती है। कभी-कभी तो लगता है कि कड़ी से कड़ी सजाभी संख्याकम कर सकती है। ग्राज सबको जात है कि एक्साइज में करोड रुपया 1700 5 P.M. सरकार का विभिन्न न्यायालयों में अटका पड़ा है। और यह अभीरों के न्याय की जो व्यवस्था है, उसमें उद्योगपति कानन का उपयोग, मैं दुरुपयोग तो नहीं कह सकता, कानन का उपयोग करते हुये भी इन 1700 करोड़ रुपये को अटकाये हुये

ग्रव जब यह छूट जायेंगे, सरकार के पास ब्रा जायेंगे, तो उस पर 6 प्रतिशत व्याज मिलेगा । . . (व्यवधान)

एक माननीय सदस्य: सारा मिलेगा। . . . (व्यवधान)

श्री प्रमोद महाजन : कर रहे हैं, तो ग्रलग बात है. लेकिन किसी भी उद्योगपति के लिये मम्बई के बाजार में जब 24 प्रतिणत पर मिलते हये करोड़ों रुपया अगर उसके पास है, तो स्वाभाविक रूप से वह केसेज में ब्रटकाये रखेंगे, उसका उपयोग होगा। इसलिये ऐसे जो कानून हैं. इन कानुनों में भी ग्रगर हम परिवर्तन करें ... (व्यवधान) तो केसेज की संख्या कम हो सकती है। उच्च न्यायालयों के साथ इनका संबंध कम व्यक्तियों से आता है, लेकिन जो नीचे की सारी न्याय की श्रंखला है, इसमें भी ग्रावश्यक वेतन ग्रन्य सुविधायें करना, न्याय प्रकिया को गतिमान करके जितनी कम ध्रपील ऊपर भ्रायेंगी, हम व्यवस्था करें जितने ग्रच्छे न्यायाधीश नीचे के स्तर पर हो, सविधायें हों. सव्यवधायें हों, जितनी कम ग्रपील ग्रायें, पेंडिंग केसेज उतने कम हो जायेंगे।

अन्त म एक मददा म रखना चाहता ह । हेर सारे केसेज , लाखों केसेज पडे हैं, न्या-याधीणों के रिक्त पद हैं, हम इनको बढ़ा सकते हैं, लेकिन इस के बाद भी इतने केसेज का बंदवारा होना सम्भव नहीं है। न्यायपालिका के साथ लोग ग्रदालत के हप में हों, बकीलों को दो पक्षों में समझौता कराने का अधिकार देने के रूप में हों, या जैसे केलींफोर्निया में रेन्टेड जज, इस प्रकार का एक सेवा-निवत्त न्यायाधीश का कोई कानून बनाने की प्रक्रिया हो। मैं बकील नहीं हं-मैंने जैसा पहले ही कहा कि मेरा आरोपी के नाते ही फोर्ट से संबंध ग्राया ग्रीर इसलिये इन सारी प्रक्रियाओं को भी साथ में लेते हये अगर हम न्यायालय के बाहर भी न्याय की व्यवस्था करें, पराने जमाने में भी थी, जाति के तौर पर थी, धर्म के तौर पर थी, पंचायत के तौर पर थी---ग्रब वह सारी व्यवस्था ट्ट चुकी है, उचित भी है, लेकिन ग्रब नई व्यवस्था हमको इस प्रकार को कोई खडी करनी पडेगी।

Amendment Bill, 1986

श्रन्त में मैं इस विधेयक का एक बार फिर समर्थन करते हये इतना ही कहना चाहता हं कि केवल न्यायाधीणों का बेतन बढ़ा कर तथा ग्रीर मुविधायें देकर न्याय की प्रक्रिया गति-मान नहीं होगी। हम सब को न्यायालयों का राजनीतिकरण होने से बचाना पडेगा ग्रीर इसमें स्वाभाविक रूप से सरकार को पहल करनी पड़ेगी। मधे द्याणा है कि सरकार इस दिणा में कदम उठायेगी।

SHRI J. P. GOYAL (Uttar Pradesh): Sir, I support the Bills and I congratulate the two hon. Law Ministers from whom at least I personally expect a lo!. These two Bills ought to have come immediately after they were appointed as Law Ministers. In the Statement of Objects and Rt^ons it is stated that the Join Conference of Chief J'isiices, Chief Ministers and Law Ministers of the States decided in 1985, and the Bills should have come' immediately after that. Now almost a year hag passed. Anyway, I do not want to go into the details but I would refer to one point which Mr. Reddy has said about the staff car. I think we should not grudge it. One hundred and fifty litre, of petrol is costing about Rs. 1000 whereas I spend more than Rs.. 2000 en petrol. (Interruptions). About the driver if it is a staff car.

[Shri J. P. Goyal] you cannot expect the Judge to drive the car himself. If a driver is there, I think this is a small thing and we should not grudge this.

Secondly, Mr. Madan Bhatia has said that the pension should be equal to tha salary. I feel that it is quite reasonable, the reason being that the Supreme Court Judge will retire at the age of 65. A Judge of the High Court will retire at that age of 62. At that time he will not have so many liabilities as he may have before he retires. I feel as regards emoluments and salaries of Judges, this is all right and the Lok Sabha was right in passing the Bill unanimously. When I say the two Law Ministers, I expect a lot from them because both of them are from the Supreme Court. We have sat together, we have discussed matters together. I feel this is a very integral problem—the matter regarding the courts and the judiciary, This one aspect is good that the Judges are protected and provided for as far as financial aspect ^ concerned, but the State as defined in the Constitution consists of the executive the judiciary and the legislature. We spending a lot of money on our legislatures, on the executive. The Ministers have got full freedom to go anywhere by car; they ha'e got not one car but more than one staff cars. Why should we grudge when we are spending something for the judiciary? For so many year, we have been just thinking that the salary of the Judges who cannot agitate in the streets should be increased. I think the two Law Ministers should be congratulated that they have come forward with this Bill after such a long time.

About th<sub>e</sub> question of strengthening the judic ary<sub>%</sub> my friends of the other side should not feel about it, but for the first time in 1973, thre<sub>e</sub> Judges of the Supreme Court were superseded. There was an all-India Convention of Lawyers held i<sub>a</sub> the Asok.n Hotel which was presided over by late Mr. M. C. Setalvad. In that conference ther<sub>e</sub> was a unanimous decision that itt-denendence of judiciary cannot be main-taitned so long as the executive has got thr power of appointment and transfer of Judges i;M A 7-man Committee was appointment it that two-day meeting—I was

I also a member ot that Committee—to ' communicate the resolution to the-President—I think the Acting President was Mr. V. V. Giri. We communicated that resolution that some amendment. necessary, should be made in the Constitution that the executive should not be allowed to make appointment or have anything to say in, the matter of appointment/ transfer of Judges of the Supreme Court and High Courts, particularly when in the case of lower judiciary the Government has no say in such matters. There was a hue and cry during the British period and the Congress Party was for separation of judiciary from the executive, because the same officer used to be judge and he also used to arrest the nationalist leaders and therefore that was not liked. After Independence, of course at the lower level—the magistracy and other judges—the appointment of the judges etc. is now in consultation with the High Court and all that. So they ate free from the influence of the executive. But the interesting thing is that in the higher judiciary—the High Court under whose control the lower judiciary isthe Judges in High Courts and Supreme Court are appointed by the executive. By that I am not saving the President but here the Law Minister has full say\_ I must say, in the appointment and transfer of Judges of the High Courts and appointment of Chief Justice. At that time in 1973, this was the question of principle to be decided: was a particular Judge to become Chief Justice of India in accordance with seniority? "No, we are appointing a particular person who fourth in the seniority\*. Similarly in the Punjab Hioh Court a Judge was not allowed by the executive because of his independent judgments. All right, Justice Pandit was superseded and an other Judge Justice Narula was appointed and so Again there was another supersession. on Justice Bee was ap' pointed snnreseding Justice Klmnna became Justice Khanna inconvenient. During the Emergency he gave a v;ry independent judgement in the habeas corpus case So, the Question is not about the money which von are offering to the Judges, and fhe staff ea-- and all that. The. country wants to know whether your judiciary to which vou are making appointments hns any credibility. Can it have the credibility? I

(Conditions of Service)

Supreme Court Judges

 $d_0$  not want to go into the detials about the appointments. Of course, you will say that you do it with the concurrence of the Chief Justice. But people feel that if there are  $f^{>v}$  appointments to be made in the High Court, there is some understanding—there might be an understanding  $o_r$  there might not  $b_e$  an understanding—between the Chief Justice and the Taw Minister.

something like that. Therefore I would request the Law Minister or the Law Ministers to please look into the recommendation of the All India Convenion of Lawyer, which was held in August, 1973 I am making some amendment in that. There should be a sevenman Committee in the Supreme Court of Judges including the Chief Justice. That Committee should recommend to the Chief Justice of India, then the recommendation should go to the President, and then appointment should take place. Similarly in each High Court there should be a Committee, and a recommendation must come from the High Court. Now, your policy is that All Chief Justices must be from other High Courts. Suppose you are making an appointment of the Chief Justice of the Delhi High Court, and the incumbent is coming from Madras. And some appointments of Judges have to take place in that very High Court. How will the Chief Justice who has just now come, make appointments? In that way, your appointments will be delayed. How can he make a recommendation? He will depend upon-we do not know-whom? Many people. Therefore these things are not practicable which you are doing for the last so many years. The whol, thing has become topsyturvy.

You say that one-third Judges should come from othe States. Who are those one-third Judges? You may say. "Any Judge." It is a way of punishment. Therefore, there is terror. You ?ay. "Once you accept the Judgeship, you canr.ot go back to your profession. You have given up your cases. You have gone out of practice." You are terrorising the Judges in a way. How can you expect independent judgement?  $T_s$  there any credibility of the Judges?

So, T am saying very strongly that the

executive today is very much responsible for the arrears of cases. Just as in the other House it was said, 80 per cent of the cases are of writ petitions in the Hgh Court because the executive is usurping the legislative functions and are mostly passing wrong orders. Therefore, so many writ petitions are there in the High Courts. So, this is one aspect  $_{0}$ f the matter.

There are cases of writ petitions in which judgements of the Supreme Court are passed by a ll-Judge<sub>s</sub> Bench. 5-Judges Bench. Tomorrow the Government will bring an ordinance nullifying that judgement of the Court and saying "Notwithstanding any judgement of a court, whoever we have done is correct." Please learn how to respect the judgements of the Couns, judgements of the judiciary, which are well considered, based on reason You do not do that.

Recently a case has come in the Supreme Court. Certain land-acquisition cases were decided by the Supreme Court in 1973 in a particular way. In 1974 vou are bringing the same again, challenging them. So many cases are coming because you are not obeying the law, because the executive is not following the rule of law, the judgements given by lower courts, higher courts, the highest court. Therefore, so many cases are there.

I shall just now conclude. I must also say that the Advocates Act requires amendment. If you like, in the Consultative Committee of the Law Ministry I shall put it, and we can discuss about it. Formerly, unless you practice for three years in the lower court, you cannot go to the High Court. You must practice for seven years in the High Court and then go to the Supreme Court. Here, an young man comes from a university and savs "I am an advocate of the Supreme Court." What is all this? Many frivcleus cases are also-filed because he does not properly advise his client. So, in my submission, there must be training of advocates. You nv have the old system, please amend the Advocates Act so that only capable lawyers come to the Supreme Court. This is the Highest Court. Now you are flooded with so many lawyears. And every type of case on even small matters is filed in the Supreme Court. were not

filed formerly. Mr. Sen was practising there. He knows we used to say go away there is nothing in it. But now every case is filed. So all these cases have to be dealt with by the courts. So arrears of eases are mounting up. So my submission is that it is an eternal problem. I( has to be dealt with not only by improving the conditions of service and enhancing salaries, but some ways and means have also to be found out for disposing of the arrears. Please give them full independence of working. This transfer business and one-third of the Judges from outside sound rather ridiculous. Thank you.

SHRI ASOKE KUMAR SEN Mr. Vice-Chairman, Sir. I am extremely grateful to the hon. Members for the unanimous support they have extended for this Bill. It shows that there are certain matters on which the entire nation has agreed. Those matters cut across party lines and our judiciary and our concern for the judicial system is one. We are all concerned about its maintenance, its excellence, its impartiality, fearlessness and we have been laying emphasis on achieving these aims that to have a judiciary which would be excellent in quality, which would be independent, which would be withe ut any fear or want of any other matters. Tt should be able to function independently and from very high position. Therefore, we have tried to formulate the increase in the emoluments and salaries which were originally fixed as far as back as 1950 and are trying to make it more realistic. Naturally while supporting this Bill, concern has been expressed on various matters which certainly need attention and rectification. For instance, we are again concerned with the delays and arrears in the various courts and remedies to be found. One of the remedies is to have efficient Judges. We hope to do it by this week and attract the best talent from the Bar and the services. We are also concerned with making justice speedy, in expensive and bring in justice to the door of the commonmen. This one of the important steps we have token we must go to the subordinate judiciary after this, because our people are mostly concerned at the

grass-root level with which they are concerned in. their day-to-day life.

[Mr. Deputy Chairman in the Chair.]

We must agree that the conditions of service of the subordinate judiciary needs immediate attention and they have to be improved as we have improved the conditions of the High Court Judges and the Supreme Court Judges and not enough has been done for them for all these years. All the time we are taking ubout upper echelons of our judicial system, but the lower echelons are more concerned with the common man and we must have quality, we must have efficiency, we must have completely impartial —Judges and all the talks about Bars and other things must be wholly eliminated. While agreeing with all these observations, I feel constrained to disagree with some of the observations made firstly by Mr. Sukomal Sen. He says our judiciary is biased and on caste basis and the poor always suffers as a result of the Bars for the rich. I do not know whether he is a lawyer or not. But if he has read ihe judgement of the Supreme Court >n the labour cases and the entire industrial law has been built up by the Judges of the Supreme Court and High Court after their judicial pronouncements and not by law. You would find that the Bar always ha.s been in favour of the worker in matters of retrenchment, in matter of dismissal, in matters of compensation and! various other things. If he has also read the recent judgement of the Supreme Court on the bonded labour cases, slum, dwellers cases and various other cases, he would not have made this remark that our Judges are biased and on a caste basis. In fact, it is said that the Judges weep more for the poor than they should and some poor people come with faked up faces and try to get some orders which possibly they don't deserve, but it is absolutely correct that the mandate of the Constitution that our Government and our justice must be fashioned to meet the end\* of the poorer sections of the society, of the deprived sections of the society have been carried out faithfully and truly by the iudiciary and pronouncements in I hundreds of cases in labour cases and in other cases where fundamental rights of

the poorer sections were st stake completely vindicate the standard of judiciary that they always slanted on the side of the deprived, the weak and the poor. We want them to be more vigilant because, al), we have fashioned a Constitution where the fundamental rights and other rights are to be enforced by the courts. We have not given a right to judge to the executive. A right to judge is given to independent indess That is the very-basis of our Constitution and the rule of law is founded upon that basis, namely that the judicial functioning, function of judges, dispute between man and man, between the citizen and State rests in an indepindent judicial body, free from interference of the executive authority and completely impartial in the dispensation of justice and that is the very fulcrum on which our Government rests and we are very anxious to preserve it and I have no doubt that by and large, the two organisations of the Government which have evoked admiration from outside are the army and the judiciary. They have earned the admiration of tile rest of the world by their work and their excellence and I was extremely happy when I was in Harare last month to find that Indian decisions being cited on public interest, or litigations, on parliamentary rights and on administrative law in hundreds and I am told by the Chief Justice at Harare that there is need of Indian decisions and they have not got them. So. I said, I will try to see if I can; at least make from which they can get all the decisions. What they do is that some of the decisions reported since 1965 Commonwealth Law keport but even then, they are not quoting. But 1 am happy to say that our Indian decisions are so prized and so admired outside India, (interruptions)

SHRI BAHARUL ISLAM; Sir, even in Malaysia also, they do it.

SHRI ASOKE KUMAR SEN: Yes, because there in criminal law, civil procedure code and ihe contract law, I had argued cases in Kuala Lampur and I had cited Indian decisions myself. There every lawyer's chamber has got an All India Law Reports and also our Constitution, our contract acts and various other acts.

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Now, I was very happy, I can tell you when I met Chief Justice Warren in the Commonwealth Law Conference in Sydney in 1965. He was full of admiration about our Supreme Court judgebients "nd he said that one of the judgements which they have always was the decision of the Supreme Court of the Bengal Immunity on the sales tax case, the right of the State to levy sales tax but subject to the barrier of inter-State freedom and that they considerered to be our one of the finest judgments out since then, many of our public interest litigation judgments have evoked considerable attention and praise of the outside world and by and large, our judiciary have functioned with an ability, excellence, impartiality and fearlessness and this is the only country where judges are still honoured and respected and their judgments are still obeyed, even by the highest. All over the world, you know. Governments are functioning and democracy is merely a farce in many countries which attained freedom after the last war. This is the only oasis, as somebody said, in the entire Afro-Asian world, the only oasis in a desert of dictatorships and military governments. All over the world, we have seen how military governments and dictatorships have overthrown democratic regimes and how the free constitutions have succumbed to force and to dictatorships.

Well, various things have been said, particularly about the poor not getting justice. While it is true that they have not been getting justice all these years, our scheme of legal aid is becoming more and more successful and the judges are taking; an increasing interst and are participating in the dispensation of our legal aid schemes.

Then about the constitution of benches of different High Courts in different areas, the matter is certainly under consideration. I personally think that at least small cases, criminal cases, should be decided near the home of the people! concerned. And that is true also of the Supreme Court. It is true that in regard to the constitutional cases and other

[Shri Asoke Kumar Sen]

important cases, the country's unity and integrity demands that there must be one unified Supreme Court, But with regard to small criminal cases and other insignificant cases which do not require really a united Supreme Court to pronounce every day its judgement, it might be possible, profitable to examine the matter and consider whether it would not be better to disperse the seat of the Supreme Court for these small cases at least. Anyway that is a matter still to be considered. I have no doubt that the Judicial Reforms Commission will consider this in detail.

I do not think I have got much to say except about the staff car. I do not know why Mr. Babul Reddy, who is always very generous to the High Court and has a weakness for the High Court, should grudge the staff car, when everybody has a staff car. (Interruptions) Every district magistrate uses a staff car. The staff car does not belong to him. As Mr. Baharul Islam has said, the staff car belongs to the State. It is only for the work of the State that the district magistrate uses the staff car. But the poor district judge has no staff car, That is the difficulty, Why should he not have it Mr. Priya Ranjan Das Munshi said in the other House that he has seen judges travelling in the same bus with the criminals they are trying, with the chaprassis who serve them, and sometimes they are left out in the queue and the others get ahead of them. It happens in Delhi. You can see. The magistrates themselves have told me. About houses, we have not allowed houses for the subordinate judiciary, for the magistrates and when they retire they have nothing to rall back upon. All these things have to be attended to. These are matters which are immediately to be looked after to ensure recruitment of the very best talent for our judicial system. Our administrative officers have also to be looked after because all sorts of charges of graft and other things arise only because they suffer from many inconveniences

With these words. I express my deep gratitude to all sections of the House, I hope the vote will be unanimous, as it Amendment Bill, 1906

was in the other House.

MR. DEPUTY CHAIRMAN; The question is:

"That the Bill further to amend the Constitution of India, as passed by the Lok Sabha, be taken into consideration."

The House, divided.

Mr. Deputy Chairman:

Ayes 167

Noes Nil

Ayes-167

Abdi, Shri Hashim Raza Allahabadi

Ahluwalia, Shri S, S,

Aladi Aruna, Shri alias V. Arunachalam

Alva, Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Anand Shərma, Shri

Ansari, Shri Hayat Ulla

Antony, Shri A. K.

Arun Singh, Shri

Ashwani Kumar, Shri

Baby, Shri M. A.

Bagrodia, Shri Santosh

Balu, Shri T. R.

Banmali, Babu, Shri

Bansal, Shri Pawan Kumar

Barman, Shri Debendra Nath

Basu, Shri Chitta

Basumatari, Shri Dharanidhar

Bhajan Lal, Shri

Bhandare, Shri Murlidhar Chandrakant

Bhardwai, Shri Hansrai

Bhatia, Shri Madan

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chatterjee, Shri Nirmal

Chaturvedi, Shri Bhuvnesh

Chowdhary Ram Sewak Mahendra Prasad, Shri

Darbara Singh, Shri

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh Faguni Ram, Shri

Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri

Ghosh, Shri Dipen Ghosh, Shri Shantimoy Gopalan, Shri R. T. Goyal, Shri J. P.

Gupta, Shri Vishwa Bandhu Gurupad iswamy, Shri M. S. Hanspal, Shri Harvendra Singh

Hanumarthappa, Shri H.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish Jha, Shri Lakshmi Kant Jogi, Shri Ajit P. K. John, Shri Valampuri

Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M.

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneshwar Kamble, Prof. N. M. Kar, Shri Ghulam Rasool

Kar, Shri Narayan Kaul, Shrimati Krishna Kaushik, Shri M. P. Khajun, Kumari Saveeda Kidwai, Dr. Mohd. Hashim

Kollur, Shri M. L.

Kushnoor, Shri Vershetty Moglappa

Kuthiravattom, Shri Thomas Laxmi Narain, Shri

Mahajan, Shri Pramod

Mahto, Shri Bandhu Majhi, Shri Prithibi Makwana, Shri Yogendra

Malik, Shri Mukhtiar Singh Malik, Shri Satya Pal

Manhar, Singh Bhagatram

Masodkar, Shri Bhaskar Annaji

Meena, Shri Dhuleshwar Mehta, Shri Chimanbhai

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar Mittal, Shri Sat Paul Mohanan, Shri K. Mohapatra, Shri Basudeb

Mohanty, Shri Subas Moopanar, Shri G. K. Naik, Shri G. Swamy

Naik, Shri R. S.

Nalwa, Shri Hari Singh Narayanasamy, Shri V. Natarajan, Shrimati Jayanthi

Natha Singh, Shri

Pachouri, Shri Suresh Pahadia, Shrimati Shanti Palaniyandi, Shri M.

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar Panicker, Shri K. Vasudeva

Panwar, Shri B. I.

Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao Pattanaik, Shri Sunil Kumar

Poddar, Dr. R. K. Prasad, Shri K. L. N. Puglia, Shri Naresh

Quasem, Shri Mostafa Bin Radhakrishnna, Shri Puttapaga

Rafique Alam, Shri Rajagopol, Shri M. Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K.

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Ramanathan, Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiva

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsinghbhai Pateliyabhai

Ray, Shri Deba Prasad

Rayka, Shri Sagar

Reddy, Shri Adinarayana

Reddy, Shri B. Satyanarayan

Reddy, Shri P. Babul

Reddy, Shri T. Chandrasekhar

Richharia, Dr. Govind Das

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Sambasivam, Shri Era

Saring, Shri Leonard Soloman

Scindia, Shrimati Vijaya Raje

Sema, Shri Hokishe

Sharma, Shri A.P.

Sharma, Shri Chandan

Sharma, Dr H. P.

Sharma, Shri Satish Kumar

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera. Dr. C.

Singh, Shri Bir Bhadra Pratan

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukhdev Prasad, Shri

Sukul, Shri P. N

Surender Singh, Shri

Swaminathan, Shri G.

Tariang, Shri Jerlie E.

Thakur, Prof. Chandresh P.

Thakur, Jagatpal Singh

Thakur, Siri Rameshwar

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Thakur, Shri Surendra Singh

Thangabaalu, Shri

Tiria, Kumari Sushila

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Vaduthala, Shri T K. C.

Vajpayee, Shri Atal Bihari

Valiullah, Shri Racof

Verma, Shri Kapil

Verma, Shrimati Veena

Vikal, Shri Ram Chandra

Vincent, Shri M.

Yadav, Shri Jagdambi Prasad

Yadav, Shri Ramanand

#### Noes

The moliai was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members Present and voting.

MR. DEPUTY CHAIRMAN: We shall now take up the clause-by-clause consideration of the Bill. If the House agrees, the result of the voting shall be taken as applicable to all the clauses\*

The question is:—

"That Clauses 2,3 and 4 and Clause 1, the Enacting Formula 'and 'ne Tit'e stand part of the Bill."

The House divided.

## MR. DEPUTY CHAIRMAN:

Ayes.....167.

Noes ..... NIL

## Ayes: 167

Abdi, Shri Hashim Raza Allahabadi

Ahluwalia, Shri S.S.

Aladi Aruna, Shri alias V. Arunachalam

Alva. Shrimati Margaret

Amarjit Kaur, Shrimati

Amla, Shri Tirath Ram

Anand Sharma, Shri

Ansari, Shri Huyat Ulla Antony, Shri A. K. Arun Singh, Shri

Ashwani Kumar, Shri

Baby, Shri M.A. Bagrodia, Shri Santosh

Balu, Shri T. R. Banamali Babu, Shri

Bansal, Shri Pawan Kumar Barman, Shri Debendra Nath

Basu, Shri Chitta

Basumatari, Shri Dharanidhar

Bhajan Lal, Shri

Bhandare, Shri Murlidhar Chandrakant

Bhardwai, Shri Hansrai Bhatia, Shri Madan

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shri Krishna Kumar

Chatterjee, Shri Nirmal Chaturvedi, Shri Bhuvnesh Chowdhary Ram Sewak

Darbara Singh, Shri

Deori, Shrimati Omem Moyong

Desai, Shri Jagesh

Faguni Ram, Shri

Ganeshwar Kusum, Shri Ghan Shyam Singh, Shri

Ghosh, Shri Dipen Ghosh, Shri Shantimoy Gopalan, Shri R. T.

Goyal, Shri J. P.

Gupta, Shri Vishwa Bandhu Gurupadaswamy, Shri M S.

Hanspal, Snri Harvendra Singh

Hanumanthappa, Shri H.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jadhav, Shri Vithalrao Madhavrao Jamuda, Shri Durga Prasad

Jani, Shri Jagadish

Jha, Shri Lakshmi Kant Jogi, Shri Ajit P. K. John, Shri Valampuri Joshi, Shri Krishna Nand Joshi, Shrimati Sudha Vijay

Kadnarsha, Shri M.

Kakodkar, Shri Purushottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kar, Shri Ghulam Rasool

Kar, Shri Narayan

Kaul, Shrimati Krishna

Kaushik, Shri M. P.

Khatun, Kumari Sayeeda

Kidwai, Dr. Mohd. Hashim

Kollur, Sari M. L.

Kushnoor, Shri Veershetty Moglappa-

Kuthiravattom, Shri Thomas

Laxmi Narain, Shri

Mahajan, Shri Pramod

Mahendra Prasad, Shri

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra

Malik, Shri Mukhtiar Singh

Malik, Shri Satya Pal

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Meena, Shri Dhuleshwar

Mehta, Shri Chimanbhai

Mishra, Shri Mahendra Mohan

Mishra, Shri Sneo Kumar

Mittal, Shri Sat Paul

Mohanan, Shri K.

Mohapatra, Shri Basudeb

Mohanty, Shri Subas

Moopanar, Shri G. K.

Naik, Shri G. Swamy

Naik, Shri R S.

Nalwa, Shri Hari Singh

Narayanasamy, Shri V.

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Natarajan, Shrimati Jayanthi

Natha Singh, Shri

Pachouri, Shri Suresh Pahadia, Shrimati Shanti Palaniyandi, Shri M.

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panicker, Shri K. Vasudeva

Panwar, Shri B. L.

Patel, Shri Vithalbhai Motiram Patil, Shri Dinkarrao Govindrao

Pattanaik, Shri Sunil Kumar

Poddar, Dr. R. K.

Prasad, Shri K. L. N.

Puglia, Shri Naresh C. Chunnalalji

Quasem, Shri Mostafa Bin

Radhakrishna, Shri Puttapaga

Refique Alam, Shri Rajagopal, Shri M.

Rajangam, Shri N

Ramamurthy, Shri Thindivanam K.

Ramanathan, Shri V

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiva

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari. Shrimati

Rathvakoli, Shri Ramsinghbhai Pataliyabhai

Ray, Shri Deba Prasad

Rayka, Shri Sagar

Reddy, Shri Adinarayana

Reddy, Shri B Satyanarayan

Reddy, Shri P. Babul

Reddy, Shri T. Chandrasekhar

Richharia, Dr. Govind Das

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu. Shri Santosh Kumar

Sambasivam, Shri Era

Saring, Shri Leonard Soloman

Scindia, Shrimati Vijaya Raje

Sema, Sari Hokishe

Sharma, Shri A, P

Sharma, Shri Chandan

Sharma, Dr. H. P.

Sharma, Shri Satish Kumar

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukhdev Prasad, Shri

Sukul, Shri P. N.

Surender Singh, Shri

Swaminathan, Shri G.

Tariang, Shri Jerlie E

Thakur, Prof. Chandresh P.

Thakur Jagatpal Singh

Thakur, Shri Rameshwar

Thakur, Shri Surendra Singh

Thangabaalu, Shri

Tiria, Kumari Sushila

Tripathi, Shri Chandrika Prasad

Tyagi, Shri Shanti

Vaduthala, Shri T. K. C.

Vajpayee, Shri Atal Binari

Valiullah, Shri Raoof

Verma, Shri Kapil

Verma, Shrimati Veena

Vikal, Shri Ram Chandra

Vincent, Shri M.

Yadav, Shri Jagdambi Prasad

Yadav, Shri Ramanand

#### Noes-NIL

The motion was carried by a majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

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Clasuses 2, 3 and 4 were added to the Bill, Clause I, the Enacting Formula and the Title were added to the Bill.

SHRI ASOKE KUMAR SEN: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY CHAIRMAN; The question is:

"That the Bill be passed."

The House-, divided

MR. DEPUTY CHAIRMAN:

Ayes

167

Nil Noes

#### Ayes-167

Abdi, Shri Hashim Raza Allahabadi Ahluwalia, Shri S. S. Aladi Aruna, Shri alias V. Arunachalam Alva, Shrimati Margaret Amarjit Kaur, Shrimati Amla, Shri Tirath Ram Anand Sharma, Shri

Ansari, Shri Hayat Ulla

Antony, Shri A. K.

Arun Singh, Shri

Ashwani Kumar, Shri

Baby, Shri M. A. Bagrodia, Shri Santosh

Balu, Shri T. R.

Banamali Babu, Shri

Bansal, Shri Pawan Kumar

Barman, Shri Debendra Nath

Basu, Shri Chitta

Bhajan Lal, Shri

Bhandare, Shri Murlidhar Chandrakant

Bhardwai, Shri Hansraj

Bhatia, Shri Madan

Bhattacharjee, Shri Kamalendu

Bhim Raj, Shri

Birla, Shti Krishna Kumar

(Conditions of Service) Amendment Bill, 1986

Chatterjee, Shri Nirmal

Chaturvedi, Shri Bhuvnesh

Chowdhary Ram Sewak

Darbara Singh, Shrì

Deori, Shrimati Omen Moyong

Desai, Shri Jagesh

Faguni Ram, Shri

Ganeshwar Kusum, Shri

Ghan Shyam Singh, Shri

Ghose, Shri Dipen

Ghosh, Shri Shantimoy

Gopalan, Shri R. T.

Goyal, Shri J. P

Gupta, Shri Vishwa Bandhu

Gurupadaswamy, Shri M. S.

Hanspal, Shri Harvendra Singh

Hanumanthappa, Shri H.

Heptulla, Dr. (Shrimati) Najma

Islam, Shri Baharul

Jadhav, Shri Vithalrao Madhavrao

Jamuda, Shri Durga Prasad

Jani, Shri Jagadish

Jha, Shri Lakshmi Kant

Jogi, Shri Ajit P. K.

John, Shri Valampuri

Joshi, Shri Krishna Nand

Joshi, Shrimati Sudha Vijay

Kadharsha, Shri M.

Kakodkar, Shri Purshottam

Kaldate, Dr. Bapu

Kalita, Shri Bhubaneswar

Kamble, Prof. N. M.

Kar, Shri Ghu'am Rasool

Kar, Shri Narayan

Kaul, Shrimtai Krishna

Kaushik, Shri M. P.

Khatun, Kumari Sayeeda

Kidwai, Dr. Mod. Hashim

Kollur, Shri M. L.

Kushnoor, Shri Veershetty Miglappe

Kuthiravattom, Shri Thomas

Laxmi Narain, Shri

Mahajan, Shri Pramod

Mahendra Prasad, Shrl

Mahto, Shri Bandhu

Majhi, Shri Prithibi

Makwana, Shri Yogendra.

Malik, Shri Mukhtiar Singh,

Malik, Shri Satya Pal.

Manhar, Shri Bhagatram

Masodkar, Shri Bhaskar Annaji

Meena, Shri Dhuleshwar.

Mehta, Shri Chimanbhai

Mishra, Shri Mahendra Mohan

Mishra, Shri Sheo Kumar

Mittal, Shri Sat Paul

Mohanan, Shri K.

Mohapatra, Shri Basudeb

Mohanty, Shri Subas

Moopanar, Shri G. K.

Naik, Shri G. Swamy

Naik, Shri R. S.

Nalwa, Shri Hari Singh

Narayanasamy, Shri V.

Natarajan, Shrimati Jayanthi

Natha Singh Shri

Pachouri, Shri Suresh

Pahadia a Shrimati Shanti

Palaniyandi, Shri M.

Pandey, Shrimati Manorama

Pandey, Dr. Ratnakar

Panicker, Shri K. Vasuđeva

Panwar, Shri B. L.

Patel, Shri Vithalbhai Motiam

Patil, Shri Dinkarrao Govindrao

Pattanaik, Shri Sunil Kumar

Poddar, Shri R. K.

Prasad, Shri K.L.N.

Puglia, Shri Naresh C. Chunnalalj;

Quasem, Shri Mostafa Bin

Radhakrishnna, Shri Puttapaga

Rafique Alam, Shri

Rajagopal, Shri M.

Rajangam, Shri N.

Ramamurthy, Shri Thindivanam K.

Ramanathan Shri V.

Ramesh Babu, Shri S. B.

Rao, Prof. B. Ramachandra

Rao, Shri R. Sambasiya

Rao, Shri Yalla Sesi Bhushana

Ratan Kumari, Shrimati

Rathvakoli, Shri Ramsinghbhai Pataliya-

bhai

Ray, Shri Deba Prasad

Rayka, Shri Sagar

Reddy, Shri Adinarayana

Reddy, Shri B. Satyanarayan

Reddy, Shri P. Babul

Reddy, Shri T. Chandrasekhar

Richharia, Dr. Govind Das

Roshan Lal, Shri

Sahu, Shri Rajni Ranjan

Sahu, Shri Santosh Kumar

Sambasivam, Shri Era

Saring, Shri Leonard Soloman

Scindia, Shrimati Vijaya Raje

Sema, Shri Hokishe

Sharma, Shri A. P.

Sharma, Shri Chandan

Sharma, Dr. H. P.

Sharma, Shri Satish Kumar

Shukla, Shri Keshavprasad

Siddiqi, Shri Shamim Ahmed

Silvera, Dr. C.

Singh, Shri Bir Bhadra Pratap

Singh, Thakur Kamakhya Prasad

Singh, Shrimati Pratibha

Singh, Shri R. K. Jaichandra

Singh, Shri Vishvajit Prithvijit

Singh, Shri Vishwanath Pratap

Sukhdev Prasad, Shri

Sukul, Shri P. N.

Surender singh, Shri

Swaminathan, Shri G.

Tariang, Shri Jereli E.

Thakur, Prof. Chandresh P.

The Tamil Nadu Lzgislative Council

lhakur, Jagatpal Singh Thakur, Shri Ranwshwar Thakur, Shri Surendra Singh Thangabaalu, Shri Tiria, Kumari Sushila Tripathi, Shri Chandrika Prasad Tyagi, Shri Shanti Vaduthala, Shri T.K.C. Vajpayee, Shri Atal Bihaii Valiullah, Shri Raoof Verma, Shri Kapil Verma, Shrimati Veena Vikal, Shri Ram Chandra Vincent, Shri M. Yadav, Shri Jagdambi Prasad Yadav, Shri Ramanand

#### Noes-Nil

The motion was carried by majority of the total membership of the House and by a majority of not less than two-thirds of the Members present and voting.

MR. DEPUTY CHAIRMAN-. Now, I <.hall put the other Bill to vote. The question is:

"That the Bill further to amend the High Court Judges (Conditions of Service) Act, 1954 and the Supreme Court Judges (Conditions of Service) Act, 1958, as passed by the Lok Sabha, be> taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We •hall now take up the clause-by-clause consideration of the Bill.

Clauses 2 to 12 were added to the BUI.

Clause 1, tile Enacting Formula and the Title were added to the Bill.

SHRI ASOKE KUMAR SEN: Sir, I beg to move:

"That the Bill be returned." *The question was put and the motion Was adopted.* 

MR. DEPUTY CHAIRMAN: We shall now take up the next Bill, that ic,

941 RS-11.

the Tamil Nadu Legislative Council (Abolition) Bill, 1986.

# THE TAMIL NADU LEGISLATIVE COUNCIL (ABOLITION) BILL, 1986

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ). Sir. I beg to move:

"That the Bill to provide for the abolition of the Legislative Council of the State of Tamil Nadu and for matters supplemental, incidental and consequentaj thereto, as passed by the Lok Sahha, be taken into consideration".

Sir, under ar:icle 169 of the Constitution. Parliament may, by law, provide for the abolition of the Legislative Council of a State.

Sir, on the 14th May 1986, the Legislative Assembly of the State of Tamil Nadu passed a Resolution, in terms of Article 169 of the Cons:if;ition, for the abolition of the Legislative Council of that State. It k accordingly proposed to abolish th« Legislative Council of the Stato of Tamil Nadu. It further contains certain supplementary provisions. Clause 7 makes necessary provisions as to the pending Bills. That clause provides for lapsing of Bills originating in the Council, that is, Bills which have not been passed by the Legislative Assembly and are pending in the Legislative Council immidiately before its abolition. As regards the Bills pending in the Legislative Council before its abolition which have been passed by the Legislative Assembly, it has been provided that on the abolition of the Council, such Bills should be deemed to have been passed before such abolition by both the Houses of the Legislature of the State of Tamil Nadu in the form in which the Bills were passed by the Legislative Assembly so that they could be presented to the Governor for assent. Clause 7, further provides that in the case of a Bill which is either reject»d or amended by the Council before its abolilion. th? Legislative Assembly may, abolition of the Council,